

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL, SOUTHERN ZONE
BENCH, CHENNAI**

Appeal NO. 27 of 2023

IN THE MATTER OF: -

Pasupuleti Suresh Babu

.... Applicant

Versus

The Govt. of India, MoEFcc and Ors.

.... Respondent

REPLY AFFIDAVIT FILED ON BEHALF OF MOEF&Cc



Filed by:
G.M. SYED NURULLAH SHERIFF
Senior Standing Counsel
MoEF&Cc.
Mob. No. 9444015330
Counsel for Respondent no. 1

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE - CHENNAI.**

Appeal No. 27 of 2023 (SZ)

BETWEEN

PASUPULETI SURESH BABU

.....APPELLANT (S)

VERSUS

THE GOVT OF INDIA, MoEF&CC AND OTHERS

.....

RESPONDENT(S)

INDEX

S. No	Date	Particulars	Page No.
1	13.02.2024	Reply Affidavit on behalf of MoEF&CC	1-4
2	08.12.2023	Annexure -I A Copy of Report of Sub office Hyderabad, MoEF&CC.	5-72

**Mr.G.M. Syed Nurullah Sheriff,
ADVOCATE - MoEF&CC**

**BEFORE THE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI**

Appeal No.27 of 2023(SZ)

IN THE MATTER OF:

Pasupuleti Suresh Badu, Suryapet District, Telangana.

.....Appellant

Versus

The Govt.of India, MoEF & CC, New Delhi

.... Respondent(s)

**AFFIDAVIT ON BEHALF OF THE MINISTRY OF ENVIRONMENT,
FOREST AND CLIMATE CHANGE (RESPONDENT No. 1)**

MOST RESPECTFULLY SHOWETH:

I, Sh.Tarun Kathula S/o Shyamala Rao aged about 46 years presently working as Director/Scientist "F" in the Ministry of Environment, Forest and Climate Change (MoEF&CC), Sub Office, Hyderabad, do hereby, solemnly affirm and state on oath as follows- -

1. That I am acquainted with the facts and circumstances of the case on the basis of official records, and as such authorized and competent to swear this affidavit.
2. That a short affidavit is being filed by the answering respondent at this stage and craves leave and liberty to file a detailed Counter Affidavit to the aforesaid Petition, as and when required.
3. That the Appellant in the present matter has challenged Environmental Clearance granted vide letter dated 19.06.2023 for the expansion of Bhavanipuram Limestone Mine-3 for Increase of Limestone production from 2.3 MTPA to 4.6 MTPA with Total Excavation of 4.736 MTPA by M/s. Deccan Cements Limited (8th Respondent)on the ground that the 8th Respondent failed to comply with one of the conditions, viz., Clause xxi of the Stage I Forest Clearance and Clause xx of the Stage II



Tarun Kathula
Director/Scientist 'F' (C)
Integrated Regional Office,
Ministry of Environment Forest and Climate Change
Aranya Bhavan, Hyderabad, Telangana-500 004.

Forest Clearance, i.e., "initiation of reclamation of forest land" which was imposed while granting the Stage – I & Stage – II approval for ML-3.

In the above Stage-II approval, Condition No. XX reads as

"the State Government shall ensure reclamation of the forest land located in their existing mine. Mining in the Forest land proposed for diversion shall be allowed only after the work for reclamation of the mined out area in their existing mine is initiated and the State Forest Department shall monitor the progress of the reclamation works".

4. It is submitted that the proposal of increasing production capacity in Mine-3 lease area and expansion of Limestone Production in ML-3 of 8th Respondent was first considered during the 6th EAC Meeting held during 9th – 11th November, 2022, wherein the Expert Appraisal Committee (EAC for short) after detailed deliberation deferred the proposal. Thereafter, the proposal was again considered in the 11th EAC Meeting held during 1st - 2nd March, 2023, and EAC recommended the proposal and Ministry accorded the environmental clearance dated **19.06.2023** by imposing certain terms & conditions and environmental safeguards measures.

5. That the Ministry vide letter dated 13.09.2013 has granted Stage II Forest Clearance for "Diversion of 183.11 hectares of Forest land in favour of M/s Deccan Cement Ltd., Hyderabad for their limestone mining project located in Compartment No. 26 & 27 of Saidulnama Reserved Forest of Nalgonda Forest Division in Nalgonda district of Andhra Pradesh (presently Telangana State)" with the condition at Clause xx i.e., "initiation of reclamation of forest land". This mine is represented as Mining Lease-III (ML-III).

6. It is submitted that these mining leases were inspected and monitored at different time periods by the Ministry's officials of Regional Office, Chennai/Sub office, Hyderabad. A report dated **08.12.2023** received from Regional Office, Hyderabad of MoEF&CC is annexed herewith and marked as **Annexure R1/1**.

7. That the specific condition (vide no. xx) imposed in the Stage-II Forest Clearance approval granted for the diversion of 183.11 ha of forest land



Tarun Kathula
Director/Scientist 'F' (C)
Integrated Regional Office,
Ministry of Environment Forest and Climate Change
Aranya Bhavan, Hyderabad, Telangana-500 004

for the **ML-III** in favour of M/s Deccan Cements Limited read as "*mining in the forest land proposed for diversion shall be allowed only after the work for reclamation of the mined-out area in their existing mine is initiated and the State Forest Department shall monitor the progress of reclamation works*"

8. That the 8th respondent i.e. M/s Deccan Cements Limited has initiated reclamation activity in the Mining Lease-I & Mining Lease-II, before starting the mining activity in the ML-III(diversion of 183. 11ha of forest land).

9. It is submitted that the environmental impacts of the project have been examined and considered by the answering Respondent and appropriate safeguards and conditions to be complied with, have been imposed on the project proponent through the Environmental Clearance. It is further submitted that the answering Respondent regularly monitors compliance of the conditions stipulated in the Environmental Clearance from the commencement till completion of all the projects.

10. It is submitted that there is no requirement of staying the operation of the Environmental Clearance since the same has been granted to the project proponent after following due procedure as prescribed under the relevant laws in force.

11. It is most respectfully submitted that, the contention of the appellant that MoEF&CC has granted the Environmental Clearance dated 19.06.2023 without proper scrutiny and in violation of various Environmental Statutes, is false and without any basis.

12. In view of the afore-mentioned facts and circumstances, this Hon'ble Tribunal may kindly be pleased to pass appropriate order(s).



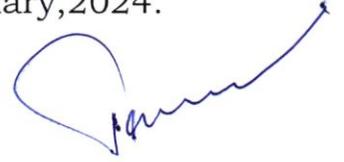
DEPONENT

Tarun Kathula
Director/Scientist 'F' (C)
Integrated Regional Office,
Ministry of Environment Forest and Climate Change
Aranya Bhavan, Hyderabad, Telangana-500 004.

VERIFICATION

I, the above named deponent do hereby verify that the contents of the above affidavit are true and correct on the basis of official record maintained by the Respondent No. 1 in daily course of its business, no part of it is false and nothing material has been concealed there from.

Verified at Hyderabad on this the 13th day of February, 2024.

**DEPONENT**

Tarun Kathula
Director/Scientist 'F' (C)
Integrated Regional Office,
Ministry of Environment Forest and Climate Change
Aranya Bhavan, Hyderabad, Telangana-500 004.



भारत सरकार/Government of India
पर्यावरण वन और जलवायु परिवर्तन मंत्रालय
Ministry of Environment, Forest & Climate Change
उप कार्यालय (क्षेत्रीय कार्यालय, चेन्नई) Sub Office (Regional Office, Chennai)
Aranya Bhavan, 6th floor, Saifabad, Hyderabad-509004, Telangana
E-mail: iro.hyderabad.mefcc@gov.in
Tel: 040- 29390053

F. No. 4-12/2023/IRO-HYD/ 874

Date: 08 November, 2023
08 December

To,

The Assistant Inspector General of Forests(C),
Forest Conservation Division,
Ministry of Environment, Forest and Climate Change.
Government of India

Subject: In Appeal No. 27/2023(SZ) in the matter of Pasupuleti Suresh Badu, Suryapet District, Telangana. Vs.The Govt.of India, MoEF & CC, New Delhi & Ors. pending before Hon'ble NGT (SZ)-Reg.

Reference: Ministry Letter No. 11-10/2019 dated 10.11.2023

Sir,

With reference to the subject and reference cited above, I am directed to submit the comments/inputs with respect to relevant Paras 3, 4, 7, 8, & 9 of "Appeal No. 27/2023(SZ) in the matter of Pasupuleti Suresh Badu, Suryapet District, Telangana. Vs.The Govt.of India, MoEF & CC, New Delhi & Ors. pending before Hon'ble NGT (SZ)" and the monitoring reports on the conditions stipulated in the forest clearance approval as below:

1. Ministry vide letter dated 13.09.2013 has accorded formal approval (Stage-II) for "Diversion of 183.11 hectares of Forest land in favour of M/s Deccan Cement Ltd., Hyderabad for their limestone mining project located in Compartment No. 26 & 27 of Saidulnama Reserved Forest of Nalgonda Forest Division in Nalgonda district of Andhra Pradesh (presently Telangana State)". This mine is represented as Mining Lease-III (ML-III).
2. In the above Stage-II approval, Condition No. XX reads as "the State Government shall ensure reclamation of the forest land located in their existing mine. Mining in the Forest land proposed for diversion shall be allowed only after the work for reclamation of the mined out area in their existing mine is initiated and the State Forest Department shall monitor the progress of the reclamation works".
3. As per the available records, M/s Deccan Cement Ltd has following three mining leases (ML-I & ML-II & ML-III) in Saidulnama Reserved Forest, Nalgonda District. Brief details of the Mining Leases is furnished below:

[Handwritten Signature]

- a. **Mining Lease-I:** the lease comprises of 22.5 ha of forest land. MoEF&CC vide its letter dated 25.09.1991 accorded formal approval (Stage-II) for the diversion of 22.5 ha of forest land for renewal of mining lease in favour M/s Deccan Cements Limited for a period of 10 years. Mining is completed and the Forest land handed over back to the forest department in this case.
- b. **Mining Lease-II:** the lease was granted over an area of 73.93 ha by the state government. MoEF&CC vide its letter dated 07.01.1997 accorded in-principle approval and vide letter dated 23.02.1998 accorded formal approval for diversion of 73.93 ha of forest land for limestone mining in favour of M/s Deccan Cements Limited. Mining activity is under progress in this lease currently.
- c. **Mining Lease-III:** the lease was granted over an area of 183.11 ha by the state government. MoEF&CC vide its letter dated 28.02.2012 accorded in-principle approval and vide letter dated 13.09.2013 accorded formal approval for diversion of 183.11 ha of forest land for limestone mining in favour of M/s Deccan Cements Limited. Mining activity is under progress in this lease currently.
4. These mining leases were inspected and monitored at different time periods by the officials of Regional Office, Chennai/IRO, Hyderabad on 26.04.2016 (Annexure-I), 27.04.2016 (Annexure-II), 04.07.2022 (Annexure-III-V) & 02.03.2023 (Annexure-VI).
5. The observations made with respect to the reclamation in ML-I and ML-II during such inspections are summarized as follow:

A. Mining Lease-I

- i. In case of ML-I, as per the mining plan furnished by the User agency (Copy enclosed as Annexure-VII), the proposal for reclamation of land affected by mining activities include: *part of the pit will be backfilled and the balance void shall be used as water reservoir. It would be used for irrigation and other domestic needs of surrounding villages. The water reservoir can also be used for developing Pisciculture, picnic spot with boating facilities etc.*
- ii. In the monitoring carried out on 27.04.2016, 12.04.2016, 04.07.2022 & 02.03.2023, it was reported that 6.5 ha mined out area has been back-filled and planted up & 8.5 ha has been

maintained as water body. The remaining area of 7.55 was not broken for mining. In addition to the above, it was noticed during recent monitoring that the plantation raised was dominated by *Prosopis* spp., several water birds were noticed near the water body and there is no mining activity noticed during the inspection within the lease area of ML-I. In some portion of the lease, dumping of waste material is noticed on which some tree growth (predominantly *Prosopis* species) is existing. However, the water body is not being used for pisciculture and there is no boating activity. The user agency and the local DFO informed that these activities being non-forestry in nature, the same are not implemented. Thus, the reclamation activities appear to be commensurate with the mining plan of the ML-I.

B. Mining Lease-II:

- i. As per the Mining Plan and Progressive Mine Closure Plan pertaining to Bhawanipuram limestone ML-II submitted by the user agency (Copy enclosed as Annexure-VIII), it is recorded that *"The mine will reach a stage of final closure in 2026. Even after exhaustion of mineral in the mine, it will not be reclaimed to its original topography since there is no waste rock available for backfilling. Instead, the following methods will be implemented, as it was done in the adjoining lease.*
 - a. The entire mined out pit covering 61.576 ha (at the end of all the mining operations in the area) will be converted into a water body as there is no backfilling material is available in the lease or generated during the course of mining operations.
 - b. All benches will be dressed up for any loose overhangs and stabilize before discontinuing the mining operations.
 - c. Plantation will be carried out all along the lease periphery buffer zone of 7.5m and approach roads.
 - d. Plantation will also be taken up on the top benches. Garland drains will be made all around the lease area.
 - e. No permanent structure will be constructed within the lease as stipulated by MoEF&CC. Hence, no buildings or structures will be left over at the time of closure.
 - f. Watch and ward will be maintained to prevent miscreants /unauthorized people entering the area.



I/59443/2023

- ii. As per the monitoring of ML-II on 27.04.2016, it was reported that large area is being maintained as water body. During the site inspection of ML-II on 02.03.2023, it was noticed that about 9.0 ha (approx.) of lease area in which mining activity is completed is retained as a water body and the water body area is demarcated by way of small earthen bund and with RCC pillars. Representative of the User agency informed that the water body was created in 9.19 ha after extraction of mineral ore in that area during the year 2014. Further, the user agency has submitted a copy of the compliance report dated 0 1.12.2017 (Copy enclosed as Annexure-IX) which is addressed to Conservator of Forests (Central), MoEF&CC, Regional Office, South Eastern Zone wherein against the condition of reclamation of the mined-out area, it was reported that "as per the IBM approved Mining plan, the mined-out area shall be converted into water body. An extent of 8.9 ha is already made water body"
- iii. As per the Form-C (Notice of intimation of opening of mine) submitted under Rule-22 (1), 22 (2), 25 and 49 of MCDR, 1988 by the user agency to the Controller General, IBM, Nagpur (Copy enclosed as Annexure-X), the ML-III mine was opened on 23.03.2015.
5. The specific condition (vide no. xx) imposed in the Stage-II approval accorded for the Diversion of 183.11 ha of forest land for the ML-III in favour of M/s Deccan Cements Limited read as "*mining in the forest land proposed for diversion shall be allowed only after the work for reclamation of the mined-out area in their existing mine is **initiated** and the State Forest Department shall monitor the progress of reclamation works*".
6. From the above, it is noticed that the UA has initiated reclamation activity in the Mining Lease-I & Mining Lease-II, before starting the mining activity in the ML-III (diversion of 183. 11 ha of forest land).

Submitted for kind information and further necessary action please.

Yours faithfully,



(Kailash Bhimrao Bhawar)

Assistant Inspector General of Forests (Central)

Encl: A/a including Monitoring Reports.

Copy to:

1. The Dy. Director General of Forests (C), MoEF&CC, Regional Office, Chennai

MONITORING OF THE ACTION ON STIPULATED CONDITIONS IN CASE OF PROPOSALS APPROVED BY THE GOVERNMENT OF INDIA UNDER SECTION-2 OF THE FOREST (CONSERVATION) ACT' 1980.

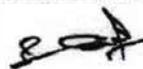
MONITORED BY: Dr. K. GANESH KUMAR, IFS
Deputy Conservator of Forests (Central)

PART - I (General particulars)

1.	Name of the proposal	Renewal of ML in favour of M/s Deccan Cements Ltd. In Nalgonda Distt- Diversion of Forest Land.
2.	Number and date of GOI's letter according permission	Govt. of India's letter No.8-131/90-FC dated 25.09.1991.
3.	Area permitted to be diverted	22.5 ha
4.	District & Forest Division	Nalgonda District & Division.
5.	Area Actually diverted	22.5 ha. The lease period has been expired only reclamation work is in progress.
6.	Date of Monitoring	26-04-2016 & 27-04-2016

PART - II (Details of compensatory afforestation)

1.	Compensatory afforestation stipulated in Forest land	---
	Non - forest land	22.5 ha
2.	Location of the area	
	Extent	22.5 ha
	District	Krishna
	Division	Krishna
	Khasra No. & survey No.	Sy.No.22 & 23 of Tripuravaram village.
	Whether the non-forest land has been declared as PF/RF	
3.	If no, the steps taken to declare it as PF/RF	
4.	Amount asked for raising CA	Rs. 4.20 lakhs
5.	Whether the afforestation cost was paid by the UA?	Yes
6.	If yes, the amount paid	An amount of Rs.4.20 lakhs has been paid by user Agency.
7.	Details of Plantation raised: a) Species planted	The CA is raised in Krishna division hence could not be inspected during the present



121

	Area in Ha Year Expenditure	monitoring.
	b) If CA plantation not made, reasons for the lapse	-----
	c) Condition of the plantation	-----
8.	Remarks: It should be mentioned that the plantations are identifiable as specifically related to the project	-----

PART - III (planting of dwarf trees in cases of transmission line)

1.	Number of trees planted	Not applicable
2.	Year of plantation	
3.	Expenditure	
4.	Present condition of plantation	

PART - IV (Reclamation of the area worked under mining/quarrying)

1.	Mining/quarrying work completed	Mining work completed.
2.	Reclamation work done	Out of the total area mined out, 6.5 ha has been back filled and planted up. 8.5 ha is maintained as water body. The unbroken lease area of 7.55 ha is under the dump which is under planting activity. Around the mine also planting has been taken up with pongamia however the growth is not satisfactory.
3.	Present condition of the area worked/reclaimed	The area left as the water body has no proper sloping as per the approved mining plan. The plantation said to be carried out with borrowed black cotton soil however the condition is not good. Hence the water body may be converted to a pisci-culture pond and the plantation may be completed with improved techniques.

SRP

PART - V*(Conditions stipulated by the Government of India other than mentioned above)*

S.No	Conditions	Compliance
1.	The project authorities should restrict their mining activities to 22.5 ha only.	Complied with
2.	The program of excavation and extended dumps should be strictly as per the EMP submitted.	Mining completed.
3.	Regular monitoring of air and water quality should be made and recorded data should be furnished to this Ministry once every six Months.	It was informed by the project authorities that they are furnishing these details regularly to the Ministry.
4.	The legal status of forest land will remain unchanged	Remain unchanged.
5.	Mined over area to be reclaimed/restored after mining/quarry is over.	Details given in Part IV.
6.	In order that the construction labour and staff while working on the project in the forest area may not cause destruction to the forest area for meeting their fuelwood needs, the user agency will establish fuelwood depots, and will provide the fuelwood to them free of cost or its cost deducted from their salary and wages.	Complied with
7.	Arrangements to be made by the project authorities for free supply of fuelwood or other sources of energy to the staff and labourers engaged in the project free of cost.	Complied with
8.	No explosive should be allowed to be stored in the forest area.	Mining completed.
9.	The Conditions/safeguards proposed by the Ministry of Environment and Forests while clearing the project, to be followed rightly.	Mining completed.

PART - VI*(Conditions informed by the State Government in addition to the Government of India's conditions and other steps taken to preserve forest, wildlife and prevent soil erosion, etc.)*

Conditions/Purposes

Action taken

Nil

SOI

(123)

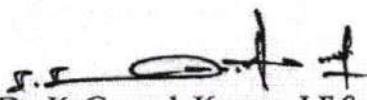
PART - VII

1.	Whether any Committee has been formed for monitoring of the action on the conditions stipulated.	NA
2.	If no, give reasons. If yes give details of the Committee.	----
3.	Reports of the monitoring committee if any.	---

PART-VIII

1.	Abstract reports of inspection of forest, if any	Nil
2.	Remarks of the Addl.PCCF (C) in regard to progress of the action on the stipulated conditions.	Satisfactory except the plantation on OB.
3.	Effect of the project on forests and wildlife	Separate communication has been sent to the state government for compliance of conditions as mentioned in Part IV of this report.

Name and Designation of
Inspecting Officer:


Dr. K. Ganesh Kumar, I.F.S
Dy. Conservator of Forests (Central)

(124)

C.No. 12026 (3)

10981/2002/FCR-2
80

MONITORING OF THE ACTION ON STIPULATED CONDITIONS IN CASE OF
PROPOSALS APPROVED BY THE GOVERNMENT OF INDIA UNDER
SECTION-2 OF THE FOREST (CONSERVATION) ACT 1980.

MONITORED BY: Dr. K. GANESH KUMAR, IPS
Deputy Conservator of Forests (Central)

PART - I (General particulars)

1.	Name of the proposal	Diversion of 73.93 ha of forest land in Nalgonda district in favour of M/s Deccan Cement Ltd. For additional limestone mining lease.
2.	Number and date of GOI's letter recording permission	MoEF letter No.8-44/96-FC dated 23.02.1998
3.	Area permitted to be diverted	73.93 ha
4.	District & Forest Division	Nalgonda District, Nalgonda Forest Division
5.	Area Actually diverted	73.93 ha
6.	Date of Monitoring	27-04-2016

PART - II (Details of compensatory afforestation)

1.	Compensatory afforestation stipulated in Forest land	-
	Non - forest land	73.93 ha
2.	Location of the area	CA is proposed in two locations. 1. 43.909 ha Gurrampadu (V) of Mattampally Mandal (44 ha.) in Miryalaguda Range. 2. 30.04 ha in Nambapur (V) of PA Pally Mandal in Devarkonda Range in Wildlife Management Division, Nagarjuna Sagar.
	Extent	1. Total area 43.909 ha and planted area is 22.620. Around 11 ha of gap plantation has been raised in a rocky area and around 10 ha of Eucalyptus plantation has been raised on the north side where the soil is good. 2. 30.04 ha in Nambapur (V) of PA Pally Mandal in Devarkonda Range in wildlife Management Division, Nagarjuna Sagar has been raised.
	District	Nalgonda District
	Division	Nalgonda Division and Nagarjuna Sagar Wildlife Division

	Khasra No. & survey No.	As detailed above.
	Whether the non-forest land has been declared as PF/RF	Not yet
3.	If no, the steps taken to declare it as PF/RF	Proposed for RF as reported by the DFO during the monitoring
4.	Amount asked for raising CA	Rs.17,87,000.00 in 1997-98
5.	Whether the afforestation cost was paid by the UA?	Yes
6.	If yes, the amount paid	An amount of Rs. 17,87,000.00/-has been paid by user Agency.
7.	<p>Details of Plantation raised:</p> <p>a) Species planted</p> <p>Area in Ha</p> <p>Year</p> <p>Expenditure</p> <p>b) If CA plantation not made, reasons for the lapse</p> <p>c) Condition of the plantation</p>	<p>1. 43.909 Ha of Gurampadu V in Sy. No.540 is in Miryalaguda Range. Around 11 ha of gap plantation has been raised in a rocky area and around 10 ha of Eucalyptus plantation has been raised on the north side where the soil is good.</p> <p>2. 30.04 Ha in Nambapur (V) of PA pally Mandal in Devarkonda Range in Wildlife Management Division, Nagarjuna Sagar has been raised.</p> <p>Hintegrifolia, Neem etc. raised in Gurampadu area and Pongamia, Emblica officinails, Mahua, Sizzium etc. in Nambapur area.</p> <p>43.909 ha in Gurampadu and 30.04 ha in Nambapur</p> <p>2010-11 in Gurrambodu and 2007-08 in Nambapur area</p> <p>As per CAMPA QPR Rs.11.563 has been spent till today.</p> <p>NA</p> <p>Good</p>
8.	Remarks: It should be mentioned that the plantations are identifiable as specifically related to the project	Yes

EOT

126

PART - III (planting of dwarf trees in cases of transmission line)

1.	Number of trees planted	Not applicable
2.	Year of plantation	
3.	Expenditure	
4.	Present condition of plantation	

PART - IV (Reclamation of the area worked under mining/quarrying)

1.	Mining/quarrying work completed	Completed.
2.	Reclamation work done	As per the mine closure plan by 2020, 63 ha have to be left as water body and 10 ha have to be planted up. It was observed that pongamia has been planted however the growth is not satisfactory.
3.	Present condition of the area worked/reclaimed	A large area of 63 ha has been left as water body, however no proper sloping has been done in this area as per the approved mining plan. Moreover the plantation said to be done with borrowed black cotton soil is also not in good condition. Hence the water body may be converted to a pisci-culture pond and the plantation may be completed with improved techniques.

PART - V

(Conditions stipulated by the Government of India other than mentioned above)

S.No	Conditions	Compliance
1.	The legal status of the forest land will remain unchanged	Complied with
2.	The compensatory afforestation shall be raised over equivalent non-forest land at the project cost. The non-forest land identified for compensatory afforestation will be notified its protected forest under the Indian Forest Act, 1927.	Details given in part II of the report. However the CA land is yet to be declared as FF/RF by the Government.
3.	Demarcation of the diverted forest land will be done on the ground at the project cost using 4 feet height concrete pillars having serial no., bearing and distance from pillar to pillar.	Complied with.
4.	The mined area will be reclaimed as per the plan to the satisfaction of the Forest Department.	Details given in Part IV.
4.	No underground mining will be carried out by the	Complied with

P. O. J.

	user agency to the proposed area.	
5.	Constitution of permanent buildings and roads will not be allowed.	Complied with
6.	This approval is subject to environmental clearances under EIA notification, 1994.	Complied with.
7.	Free fuel wood/alternate energy sources will be provided to laborers working at project site.	Complied with.
8.	The lease period will be for 20 years coterminous with lease under MMRD Act.	Complied with
9.	The forest land shall not be used for any purpose other than that specified in the proposal.	Complied with
10.	Any other condition that the State Government may impose from time to time for the protection and improvement of flora and fauna.	None

PART - VI

(Conditions stipulated by the Government of India other than mentioned above)

Conditions/Purposes

Action taken

Nil

PART - VII

1.	Whether any Committee has been formed for monitoring of the action on the conditions stipulated.	Nil
2.	If no, give reasons. If yes give details of the Committee.	—
3.	Reports of the monitoring committee if any.	—

PART-VIII

1.	Abstract reports of inspection of forest, if any	Nil
2.	Remarks of the APCCF (C) in regard to progress of the action on the stipulated conditions.	Separate communication has been sent to the state government for compliance of conditions.
3.	Effect of the project on forests and wildlife	Separate communication has been sent to the state government for compliance of conditions as mentioned in Part II & Part IV of this report.

Name and Designation of Inspecting Officer:

"Attested"
 District Forest Officer
 SURYAPET.

Dr. K. Ganesh Kumar, I.F.S.

Dy. Conservator of Forests (Central)

MONITORING OF THE ACTION ON STIPULATED COND-ITIONS IN CASE OF
PROPOSALS APPROVED BY THE GOVERNMENT OF INDIA UNDER SECTION-2 OF
THE FOREST (CONSERVATION) ACT' 1980.

MONITORED BY: Kailash Bhimrao Bhawar, IFS
Assistant Inspector General of Forest

PART - I (General particulars)

1.	Name of the proposal	Renewal of mining lease in favour of M/S Deccan Cements Ltd. In Nalgonda District-Diversion of 22.5 ha of forest land
2.	Number and date of GOI's letter according permission	Govt. of India's Letter N0.8-131/90-FC dated 25.09.1991
3.	Area permitted to be diverted	22.5 ha
4.	District & Forest Division	Suryapet & District Forest Office, Suryapet
5.	Area Actually diverted	22.5 ha
6.	Date of Monitoring	04.07.2022

PART - II (Details of compensatory afforestation)

1.	Compensatory Afforestation in FL	-
	NFL	22.5 ha
2.	Location of the area	Tripuravaram village, Krishna District
	Extent	22.5
	District	Krishna
	Division	Krishna
	Survey No	Sy.No.22 & 23 of Tripuravaram village
	Whether the non-forest land has been declared as PF/RF	
3.	If no, the steps taken to declare it as PF/RF	
4.	Amount asked for raising CA	Rs 4.20 lakh
5.	Whether Afforestation cost paid by the UA	Yes
	If yes, amount paid	An amount of Rs 4.20 lakhs has been paid by user agency.
	Details of Plantation raised	The CA is raised in Krishna division hence could not be inspected during the present monitoring
	Species planted	
	Area in Ha	
	Year	
	Expenditure	
	If CA plantation not made, reason for the lapse	
	Condition of the plantation	
	Remarks: it should be mentioned that the plantation are identifiable as specifically related to the project	

PART-III (planting of dwarf tree in cases pf transmission line)



1.	Number of trees planted	NA
2.	Year of Plantation	NA
3.	Expenditure	NA
4.	Present Condition of Plantation	NA

PART-IV (Reclamation of the area worked under mining/quarrying)

1.	Mining/quarrying work completed	Completed
2.	Reclamation work done	8.5 ha is maintained as water body. Out of the Total area mined out, 6.5 ha has been back filled and planted up. The unbroken lease area of 7.55 ha is under the dump. Around the mine also planting has been taken up with <i>Pongamia spp.</i>
3.	Present condition of the area worked/reclaimed	Plantation raised in back filled area is dominated by the <i>Prosopis spp.</i> Near water body created by the mining operation, several water birds was seen. Similarly, several grass spp was found around the water body. As per EMP, Pisciculture and boating activity should be taken up which is non-forestry activity as per FCA Act & Rule. The UA has not carried out Pisciculture activity and boating activity. 7.55 ha still maintained as dump.

PART-V (Condition stipulated by the Government of India other than mentioned Above)

Sl. No.	Conditions	Compliance
1.	The project authorities should restrict their mining activities to 22.5 ha only.	Complied
2.	The program of excavation and extended dumps should be strictly as per the EMP submitted.	Mining Completed
3.	Regular monitoring of air and water quality should be made, and recorded data should be furnished to this Ministry once every six months.	User agency submitted copy of water quality (Copy enclosed)
4.	The legal status of forest land will remain unchanged	Complied
5.	Mined over area to be reclaimed/restored after mining/quarry is over	Details given in Part-IV
6.	In order that the construction labour and staff while working on the project in the forest area may not cause destruction to the forest area for meeting their fuelwood needs, the user agency will establish fuelwood depots, and will provide the fuelwood	Mining Completed and the UA informed that they have provided alternate fuel (LPG) to the labourers engaged during the mining activity.

Sharma

	to them free of cost or its cost deducted from their salary and wages.	
7.	Arrangement to be made by the project authorities for free supply of fuelwood or other sources of energy to the staff and labourers engaged in the project free of cost.	
8.	No explosive should be allowed to be stored in the forest area.	Mining Completed
9	The condition/safeguards proposed by the Ministry of Environment and Forests while clearing the project, to be followed rightly.	Mining Completed

PART-VI

(Condition informed by the State Government in addition to the Government of India's condition and other steps taken to preserve forest, wildlife and prevent soil erosion, etc.)

Nil

PART-VII

1.	Whether any Committee has been formed for monitoring of the action on the conditions stipulated	NA
2.	If no, give reasons. If yes give details of the committee	-
3.	Reports of the monitoring committee if any	-

Part-VIII

1.	Abstract reports of inspection of forest if any	Monitoring report dated 26-04-2016 & 27-04-2016 done by Dr. K. Ganesh Kumar, IFS the then Deputy Conservator of Forests (C). (Copy enclosed)
2.	Remarks of the Addl.PCCF (C) in regard to progress of the action on the stipulated conditions	Compliance of conditions is satisfactory except the plantation activity on OB.
	Effect of the project on forests and wildlife	During the inspection birds were seen around the water body. Some grasses also coming near to the water body. Prosopis spreading into the plantation and likely spread into the nearby forest areas. Necessary measure may be taken by the SFD to prevent the spread of Prosopis.

K. Bhawar
16.07.22

Shri. Kailash Bhimrao Bhawar IFS
Assistant Inspector General of Forest (C)

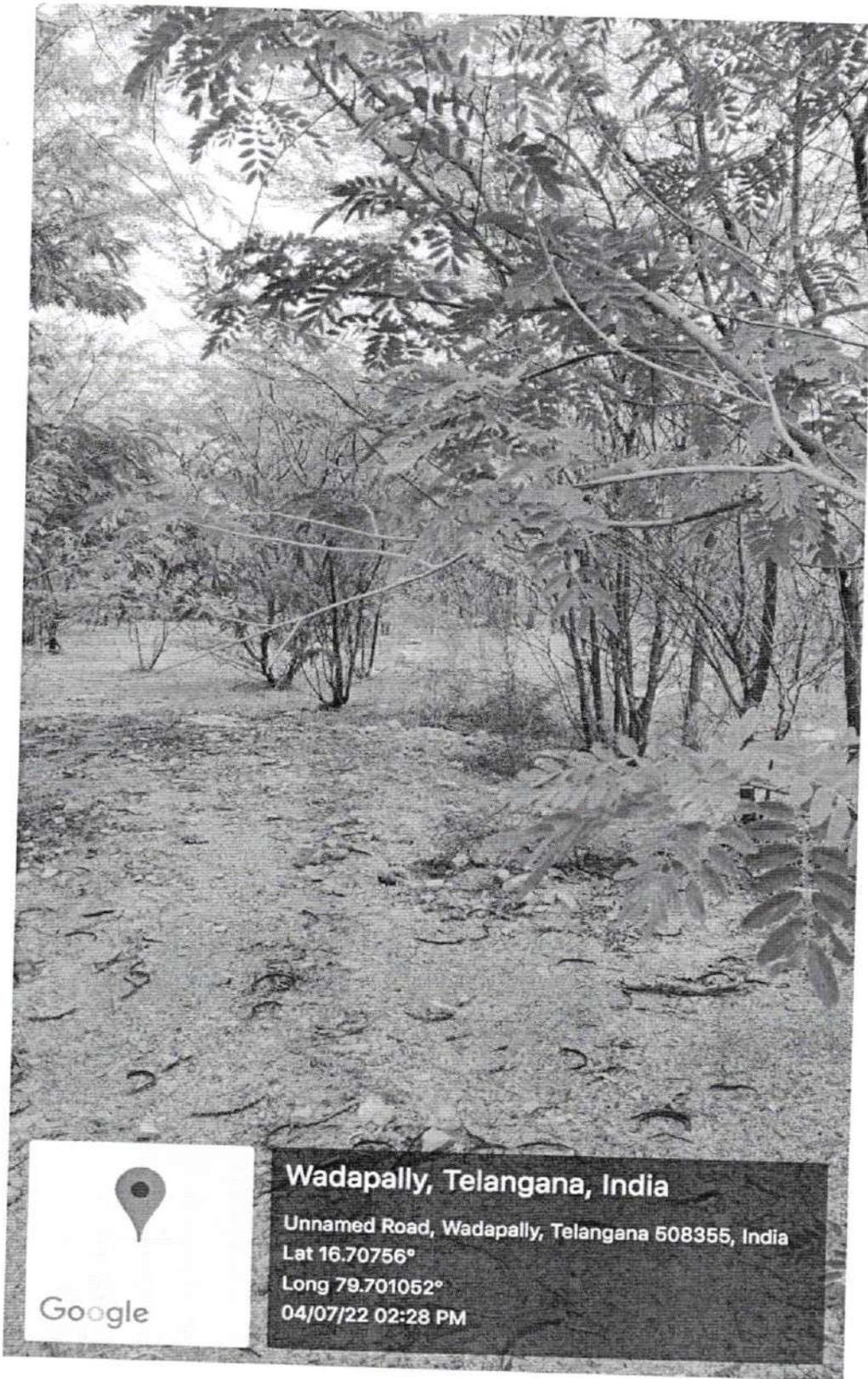
131

Plate 1: Water Body in ML 1 reclaimed area



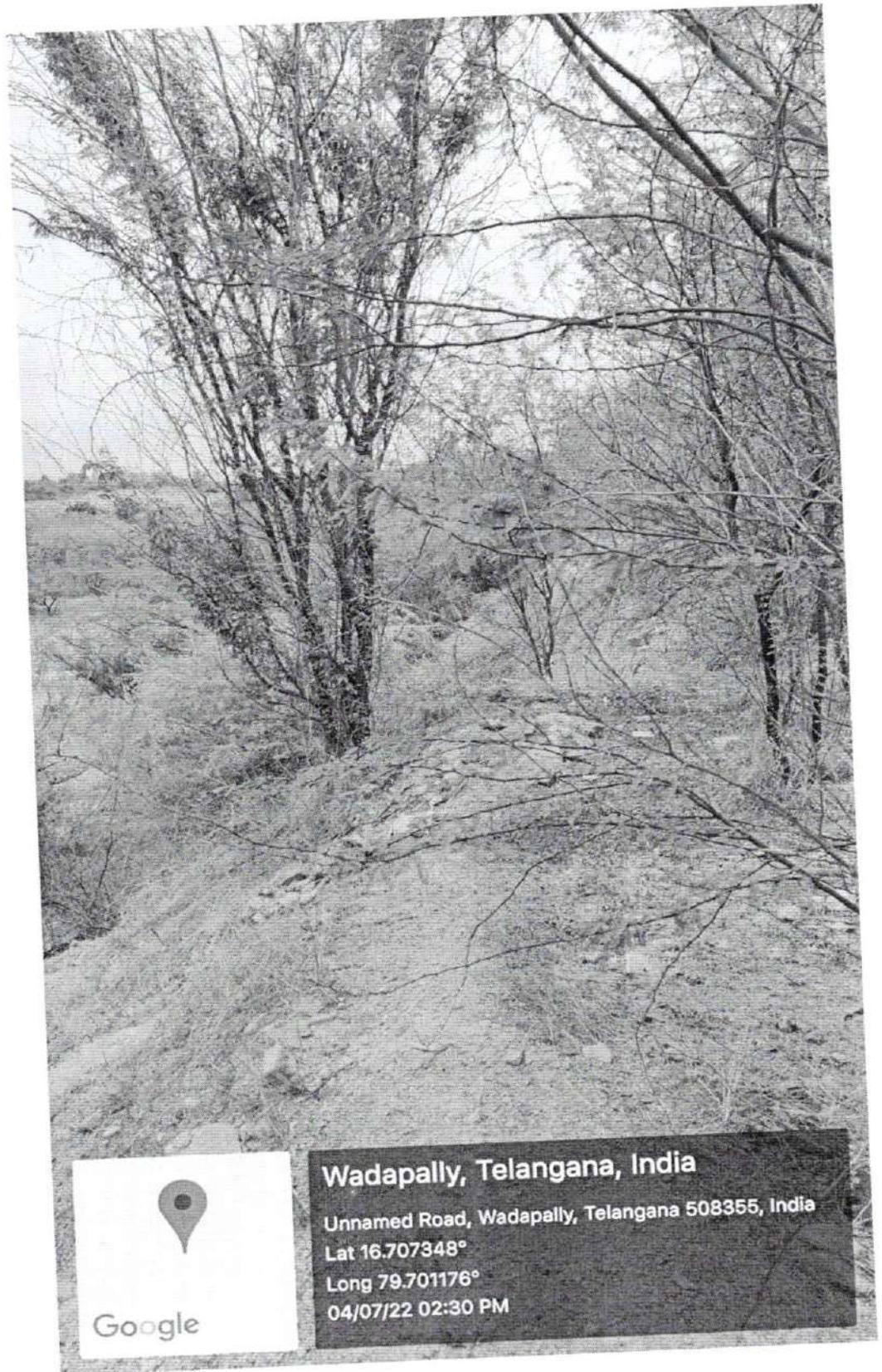
[Handwritten signature]

Plate-2: Plantation in filled up areas (ML1)



Shraw

Plate 3 Plantation in filled up areas (ML1)



Shraw

MONITORING OF THE ACTION ON STIPULATED COND-ITIONS IN CASE OF PROPOSALS APPROVED BY THE GOVERNMENT OF INDIA UNDER SECTION-2 OF THE FOREST (CONSERVATION) ACT' 1980.

**MONITORED BY: Kailash Bhimrao Bhawar, IFS
Assistant Inspector General of Forest**

PART - I (General particulars)

1.	Name of the proposal	Diversion of 73.93 Ha of Forest Land in Compt.No.27 of Saidulnama RF of Janpahad Section, Huzurnagar Range – for limestone mining lease in favour of M/s. Deccan Cements Ltd
2.	Number and date of GOI's letter according permission	G.O. Letter No.8-44/96-FC dated 23.02.1998
3.	Area permitted to be diverted	73.93
4.	District & Forest Division	Suryapet Division & District
5.	Area Actually diverted	73.93
6.	Date of Monitoring	04.07.2022

PART - II (Details of compensatory afforestation)

1.	Compensatory Afforestation in FL	-	
	NFL	73.93 ha (An area of 43.909 Ha in Sy.no. 540 of Pedaveedu village of Suryapet District & 30.04 ha in Nambapur (V) of PA Pally Mandal in Devarkonda Range in Wildlife in Wildlife Management Division, Nagarjuna Sagar)	
2.	Location of the area	Pedaveedu village of Suryapet District.	Nambapuram village of P.A.pally mandal of Nalgonda district
	Extent	43.909 ha	30.04 Ha
	District	Suryapet	Nalgonda
	Division	Suryapet	Wildlife Management Division, Nagarjuna Sagar
	Khasra No & Survey No	Sy. Nos. 540	Sy.Nos. 231,232,233,235 237, 240, 241 & 242 of Nambapuram Revenue village of PA Pally Mandal
	Whether the non-forest land has been declared as PF/RF	No. DFO reported that DGPS survey will be taken shortly, and area will be notified as RF at the earliest	-

K Bhawar

3.	If no, the steps taken to declare it as PF/RF	DFO informed that DGPS survey is proposed. Immediately after survey, notification proposals will be submitted.	
4.	Amount asked for raising CA	17.87 lakhs in 1997-98	
5.	Whether Afforestation cost paid by the UA	Yes	
6.	If yes, amount paid	17.87 lakhs	
	Details of Plantation raised	10 Ha Eucalyptus plantation & 33.909 ha gap planting.	Details not available as falling as it was falling in another district, hence could not be inspected
	Species planted	<i>Eucalyptus sps</i> , <i>Butea spp</i> , <i>Ficus religiosa</i> , <i>Glyricedia</i> & <i>Cassia simiea</i>	NA
	Area in Ha	43.909 ha	30.04 ha
	Year	2010-11	NA
	Expenditure	Plantation journal was not made available	NA
	If CA plantation not made, reason for the lapse	-	
	Condition of the plantation	<p>The plantation in Sy.no. 540 of Pedaveedu village of Suryapet District was inspected. It is mainly eucalyptus plantation. Plantation was not having optimum growth likely due to the shallow depth of soil. Plantation was still in pole stage. Some area was found to be blank. Kachha road was found to be passing through the CA land connecting different habitat. With respect to gap planting in remaining area has no effect on increasing the density of the forest as not visible or seen in the field.</p> <p>30.04 ha CA plantation in different Sy.No.s in Nambapuram village of P.A.pally mandal of Nalgonda district was not inspected due to its presence in other district and paucity of time.</p> <p>Expenditure was 11.563 lakh as per last monitoring report. DFO could not provide the plantation journal.</p>	
	Remarks: it should be mentioned that the plantation are identifiable as specifically related to the project	Old signboard was seen indicating the CA plantation. Also, some pillars were seen during the visit.	



PART-III (planting of dwarf tree in cases pf transmission line)

1.	Number of trees planted	NA
2.	Year of Plantation	NA
3.	Expenditure	NA
4.	Present Condition of Plantation	NA

PART-IV (Reclamation of the area worked under mining/quarrying)

1.	Mining/quarrying work completed	No
2.	Reclamation work done	NA
3.	Present condition of the area worked/reclaimed	Mining is under progress.

PART-V (Condition stipulated by the Government of India other than mentioned Above)

Sl. No.	Conditions	Compliance
1.	Legal status of Forest land shall remain unchanged	Complied
2.	The compensatory afforestation shall be raised over equivalent non-forest land at the project cost. The non-forest land identified for compensatory afforestation will be notified as protected forest under the Indian Forest Act, 1927.	<p>An area of 43.909 Ha in Sy.no. 540 of Pedaveedu village of Suryapet District. Area was inspected, it was found that eucalyptus spp was planted. As per kml file submitted by the DFO concerned area of the plantation was found to be 42.4 ha only.</p> <p>Ongoing through the google images it was observed that Eucalyptus plantation area was 10 ha or more only. Rest of the area was either blank, no activity taken up or some non-forestry seen. Also, it was seen kachha road passing through the CA land connecting villages.</p> <p>An area of 30.04 Ha in different Sy.No.'s in Nambapuram village of P.A.pally mandal of Nalgonda district could not be visited due to the paucity of time and being the plantation was in another district.</p>
3.	Demarcation of the diverted forest land will be done on the ground at the project cost using 4 feet height concrete pillars having serial., bearing and distance from pillar to pillar	Complied with RCC pillars.
4.	The mined area will be reclaimed as per the plan to the satisfaction of the Forest Department.	Opencast mining only is under progress & no underground mining detected.



5.	No underground mining will be carried out by the user agency in the proposed area.	Complied
6.	Construction of permanent building and roads will not be allowed	Semi-permanent (Tin shade) structure for observation was noticed during the visit
7.	This approval is subject to environmental clearance under EIA notification, 1994	The User Agency obtained EC clearance vide MoEF letter no.11015/497/2007-IA II(M) dated 18.10.2007.
8.	Free fuelwood/alternate energy sources will be provided to labourers working at project site.	Complied
9.	The lease period will be for 20 years coterminous with lease under MMRD Act.	The User agency obtained extension of mining lease period upto 50 years from date original grant of Mining lease i.e., 09.02.2000 to 08.02.2050 vide proceeding no. 1879/M2/1992 dated 16.11.2016 by Asst. Director of Mines and Geology, Suryapet.
10.	The forest land shall not be used for any purpose other than that specified in the proposal.	Semi-permanent (Tin shade) structure for observation was noticed during the visit.
11.	Any other condition that the State Government may impose from time to time for the protection and improvement of flora and fauna in the forest area	Complied

PART-VI

(Condition informed by the State Government in addition to the Government of India's condition and other steps taken to preserve forest, wildlife and prevent soil erosion, etc.)

Nil

PART-VII

1.	Whether any Committee has been formed for monitoring of the action on the conditions stipulated	NA
2.	If no, give reasons. If yes give details of the committee	NA
3.	Reports of the monitoring committee if any	NA

Part-VIII

1.	Abstract reports of inspection of forest if any	Monitoring report dated 27-04-2016 done by Dr. K. Ganesh Kumar, IFS the then Deputy Conservator of Forests (C). (Copy Enclosed)
2.	Remarks of the Addl.PCCF (C) in regard to progress of the action on the stipulated conditions	



Effect of the project on forests and wildlife	Entire mining lease area is now devoid of any tree growth or soil.
---	--

K Bhawar
16.08.22

Shri. Kailash Bhimrao Bhawar IFS
Assistant Inspector General of Forest (C)

Part - VIII , Sl. no. 2 :

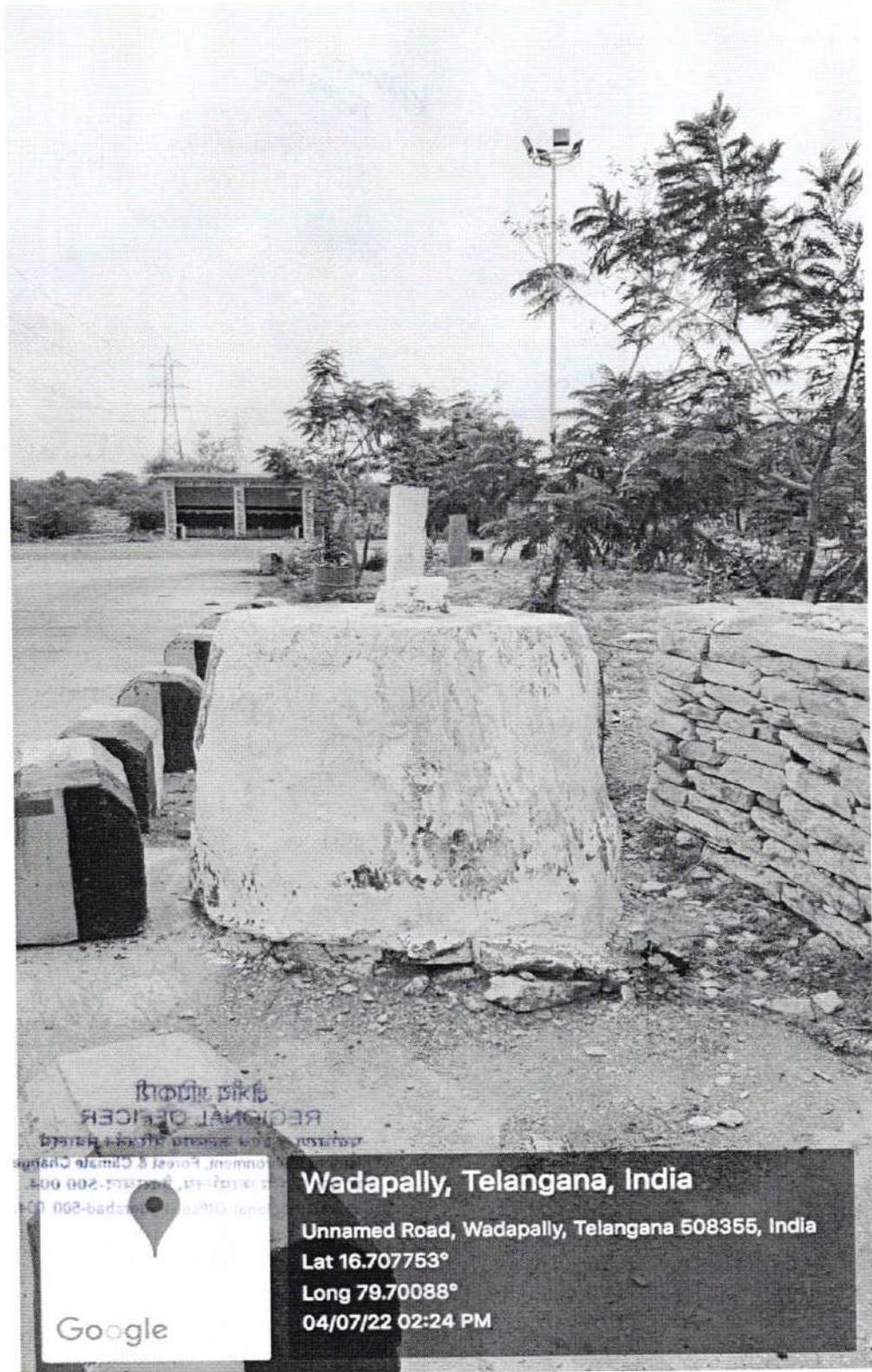
Mining activity is going on in the lease and there is no reclamation activity noticed as of now.

CA plantation raised in 43.909 Ha in Sy. no. 540 of Peddaredu village of Suryapet Dist. is not satisfactory. Separate communication is being sent to the State Forest Department for necessary action.

K Bhawar
22/08/2022

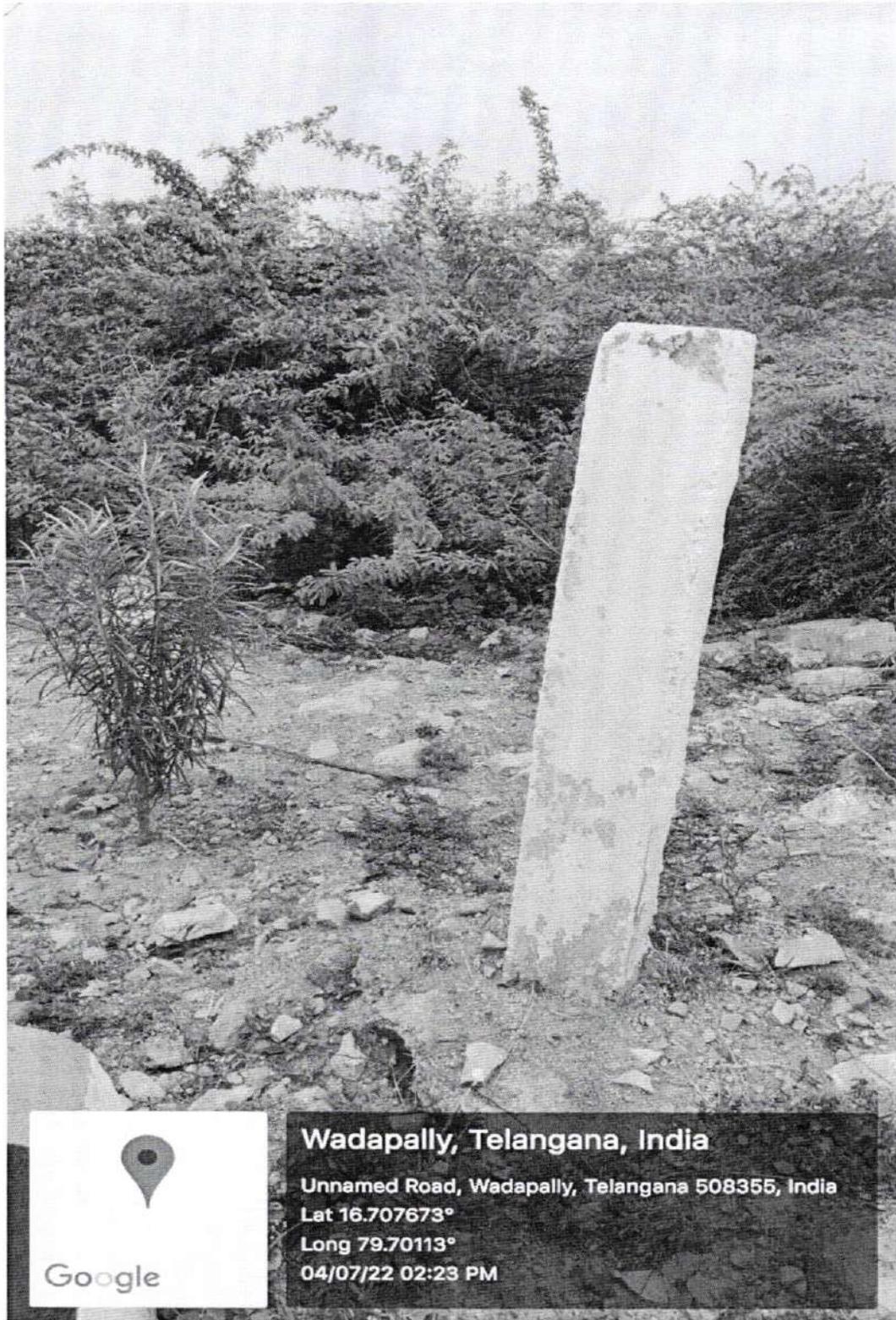
क्षेत्रीय अधिकारी
REGIONAL OFFICER
पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय
Ministry of Environment, Forest & Climate Change
एकीकृत क्षेत्रीय कार्यालय, हैदराबाद-500 004.
Integrated Regional Office, Hyderabad-500 004.

Plate-1: Forest Boundary pillar near Mining lease 2



[Handwritten signature]

Plate- 2: 4ft high demarcation pillar



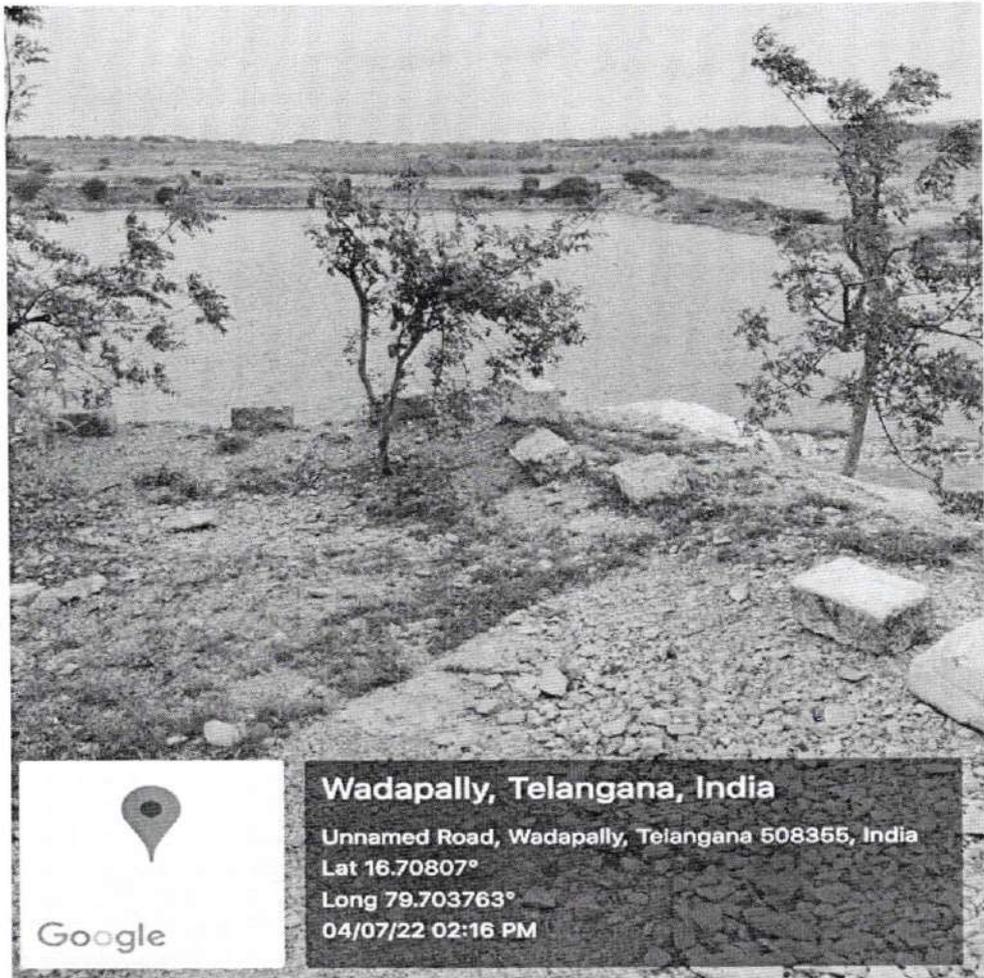
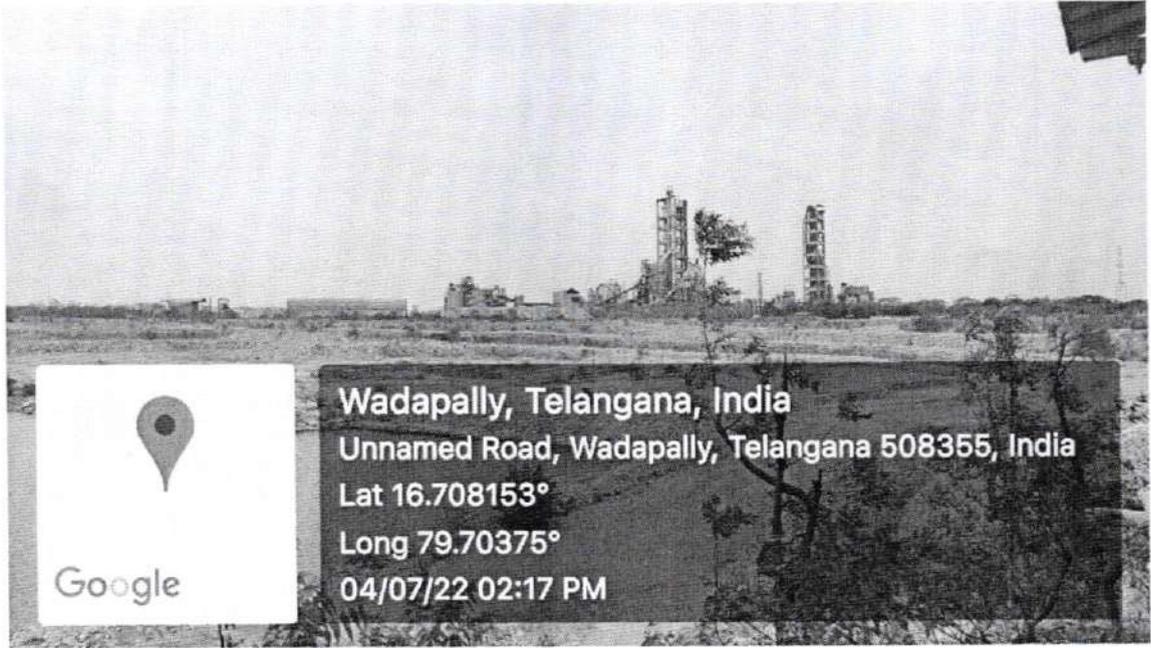
Handwritten signature

Plate-3: Semi Permanent Structure in Mining lease-2 overseeing the Mining lease-2 area



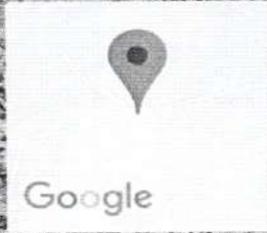
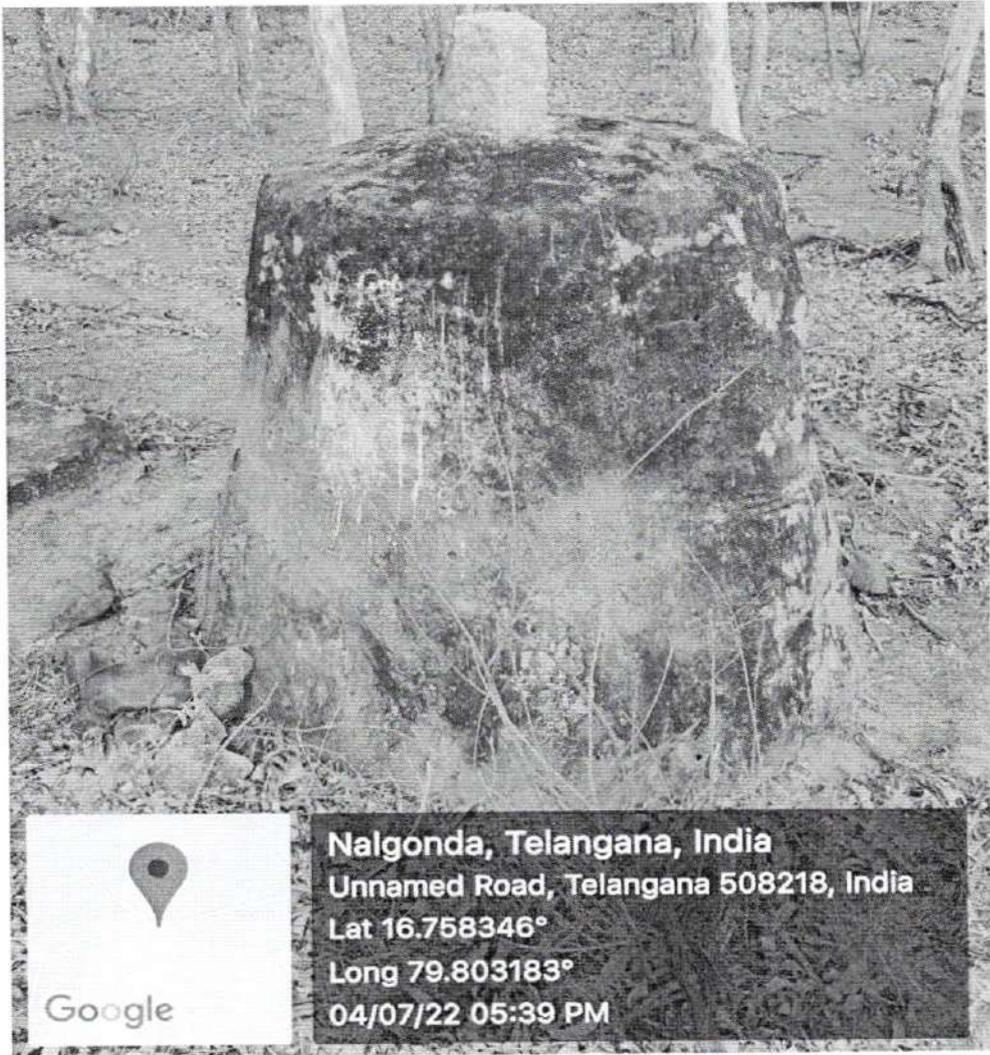
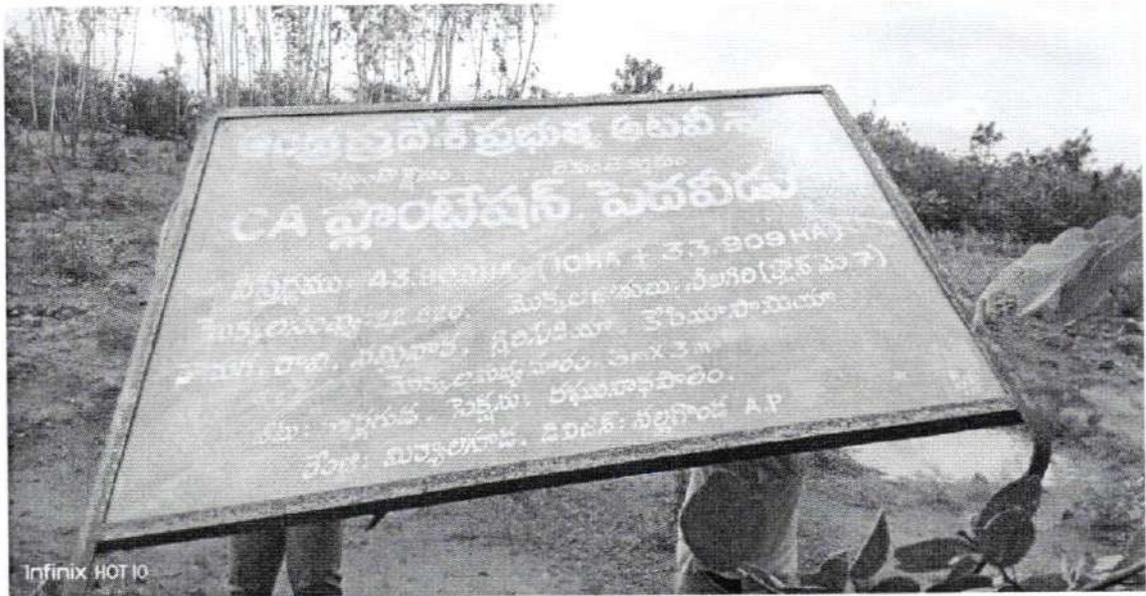
Srinivas

Plate-4 Mining lease area



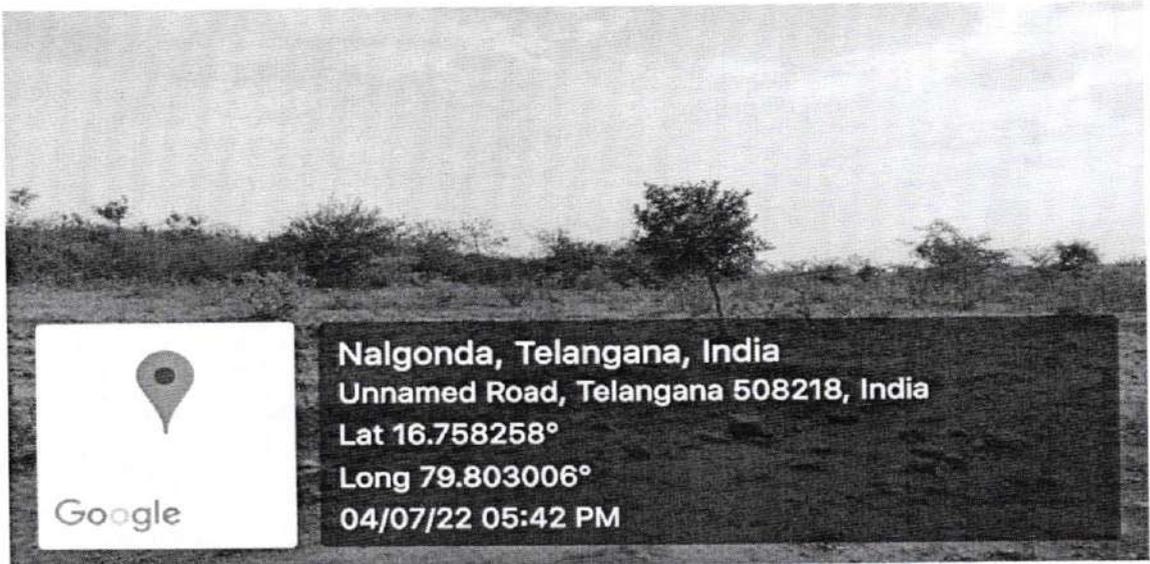
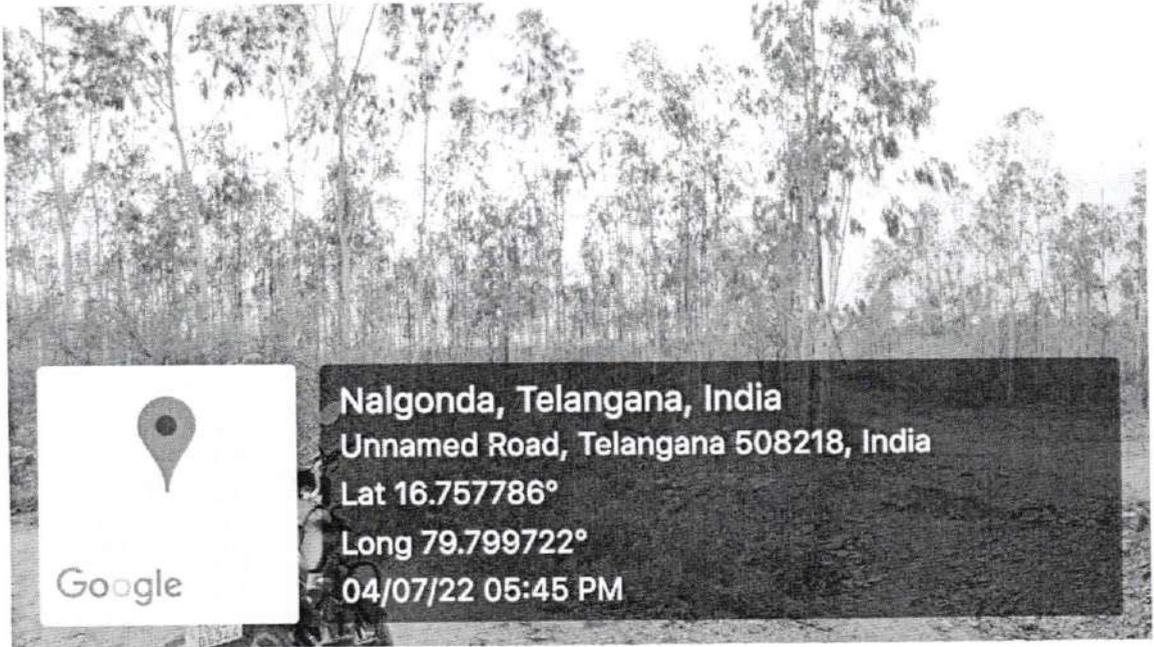
Shan

Plate-5 43.909 CA plantation in Pedaveedu village of Suryapet District

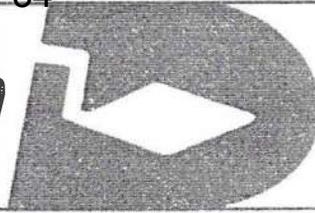


Nalgonda, Telangana, India
 Unnamed Road, Telangana 508218, India
 Lat 16.758346°
 Long 79.803183°
 04/07/22 05:39 PM

Sharma



Handwritten signature



Ref:DCL:ML-2:SV:2017-18/475

1st December, 2017.

To
The Conservator of Forests (Central)
Ministry of Environment, Forest & Climate Change
Regional Office (South Eastern Zone)
1st & 2nd Floor, HEPC Building, No.34,
Cathedral Garden Road,
Nungambakkam,
CHENNAI – 600 034.

Dear Sir,

Sub:- Submission of compliance report for the diverted forest land over an extent of 73.93 Ha in Compartment No.27 of Saidulnama R.F. Janpahad Section, Huzurnagar Range, Suryapet Division, Khammam Circle, Telangana – Reg.

We are herewith submitting the following compliance report for the diverted forest land over an extent of 73.93 Ha in Compartment No.27 of Saidulnama R.F. Janpahad Section, Huzurnagar Range, Suryapet Division, Khammam Circle, Telangana

Sl.No.	Condition	Compliance												
1.	Legal status of forest land shall remain unchanged	Legal status of the forest land is unchanged												
2.	The compensatory afforestation shall be raised over equivalent non-forest land at the project cost. The non-forest land identified for compensatory afforestation will be notified as protected forest under the Indian Forest Act, 1927.	<p>The non forest land identified for compensatory afforestation is notified as protected forest under the Forest Act, 1927. The details are</p> <table border="1"> <thead> <tr> <th>Sl.No.</th> <th>Location</th> <th>Extent in (Ac)</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Gurramboddu H/o Pedaveedu (V), Mattampally (M), Nalgonda (D)</td> <td>108.5</td> </tr> <tr> <td>2.</td> <td>Nambapur (V), P A Pally (M), Nalgonda (D)</td> <td>74.2</td> </tr> <tr> <td colspan="2" style="text-align: center;">Total</td> <td>182.7</td> </tr> </tbody> </table> <p>An amount of Rs.17.37 Lakhs is paid towards the fund for compensatory afforestation.</p>	Sl.No.	Location	Extent in (Ac)	1.	Gurramboddu H/o Pedaveedu (V), Mattampally (M), Nalgonda (D)	108.5	2.	Nambapur (V), P A Pally (M), Nalgonda (D)	74.2	Total		182.7
Sl.No.	Location	Extent in (Ac)												
1.	Gurramboddu H/o Pedaveedu (V), Mattampally (M), Nalgonda (D)	108.5												
2.	Nambapur (V), P A Pally (M), Nalgonda (D)	74.2												
Total		182.7												
3.	Demarcation of the diverted forest land will be done on the ground at the project cost using 4 feet height concrete pillars having serial No., bearing and distance from pillar to pillar.	The diverted forest land is demarcated with concrete pillars as specified, having serial no and GPS readings.												

Contd.....2,

Regd office: "Deccan Chambers", 6-3-666/B, Somajiguda, Hyderabad - 500 082.
Phones : 23310168, 23310552, 23310561, 23310599, Fax : +91(40) 23318366 Grams : SETVEL

for Deccan Cements Limited

S. M. D.
Authorised Signatory

Sl.No.	Condition	Compliance
4.	The mined area will be reclaimed as per the plan to the satisfaction of the Forest Department.	As per the IBM approved mining plan, the mined out area shall be converted into water body. An extent of 8.9 Ha. is already made water body.
5.	No underground mining will be carried out by the user agency in the proposed area.	There are no underground workings.
6.	Construction of permanent buildings and roads will not be allowed.	There are no permanent buildings and roads.
7.	This approval is subject to environmental clearance under EIA notification, 1994.	EC is granted vide MOEF&CC Letter No.J-11015/497/2007-IA. II (M) dated:18.10.2007.
8.	Free fuel wood/alternate energy sources will be provided to laborers working at project site.	LPG is made available to the laborers working at Project site.
9.	The lease period will be for 20 years coterminous with lease under MMRD Act.	1. The mining lease period is extended up to 08.02.2050 by the Government of Telangana through GO No.52, dated: 20.09.2016. 2. We made requisition on 18.11.2016 to extend the forest lease period to be co-terminus with mining lease period as per the MOEF &CC Circular No. F. No. 11-51/2015 FC dated 1 st April, 2015.
10.	The forest land shall not be used for any purpose other than that specified in the proposal.	The forest land is being used only mining purpose.
11.	Any other condition that the State Government any impose from time to time for the protection and improvement of flora and fauna in the forest area.	This condition is being complied with.

This is for your kind information.

Thanking you,

Yours faithfully,
for DECCAN CEMENTS LIMITED.


(S.VENKATESWARLU)
SR.VICE PRESIDENT (WORKS)
Encl:- a/a

For Deccan Cements Limited


Authorised Signatory

MONITORING OF THE ACTION ON STIPULATED COND-ITIONS IN CASE OF PROPOSALS APPROVED BY THE GOVERNMENT OF INDIA UNDER SECTION-2 OF THE FOREST (CONSERVATION) ACT' 1980.

**MONITORED BY: Kailash Bhimrao Bhawar, IFS
Assistant Inspector General of Forest**

PART - I (General particulars)

1.	Name of the proposal	Diversion of 183.11 Ha. of Forest Land, in Compartments No.26 & 27 of Saidulanama Reserve Forest of Nalgonda Forest Division in Nalgonda District, for limestone mining, in favour of M/s.Deccan Cement Limited, Hyderabad
2.	Number and date of GOI's letter according permission	Gol Letter No. 8-85/2010-FC dated 13.09.2013
3.	Area permitted to be diverted	183.11 Ha
4.	District & Forest Division	Suryapet Division & District
5.	Area Actually diverted	183.11
6.	Date of Monitoring	04.07.2022

PART - II (Details of compensatory afforestation)

1.	Compensatory Afforestation in FL	8 Ha of DFL in Compt.No.43, Veerlapalem RF of Nalgonda District.		
2.	NFL	188.32 ha (175.21 ha in Indireswaram & Sripathiraopeta village, 3.72 ha in Nallakaluva village of Kurnool District & 9.39 ha in Pulecherla village in Nalgonda District.		
	Location of the area	Indireswaram & Sripathiraopeta villages	Nallakaluva village	Pulicherla Village
	Extent	175.21 Ha	3.72 Ha	9.39 Ha
	District	Karnool District	Karnool District	Nalgonda District
	Division	WLM Athmakur Division	WLM Athmakur Division	WLM Nagarjunasagar
	Survey No	NA	NA	NA
	Whether the non-forest land has been declared as PF/RF	Details not available	Details not available	Details not available
4.	Amount asked for raising CA	Rs179.941 lakh		
5.	Whether Afforestation cost paid by the UA	Yes		
	If yes, amount paid	Rs 179.941 lakh		

K. Bhawar

6.	Details of Plantation raised	As CA plantation was in other District, site could not be visited due to the paucity of time. (Major portion of CA land in Andhra Pradesh State-178.93 out of 188.32 ha)
	Species planted	
	Area in Ha	
	Year	
	Expenditure	
	If CA plantation not made, reason for the lapse	
	Condition of the plantation	
	Remarks: it should be mentioned that the plantation are identifiable as specifically related to the project	

PART-III (planting of dwarf tree in cases pf transmission line)

1.	Number of trees planted	NA
2.	Year of Plantation	NA
3.	Expenditure	NA
4.	Present Condition of Plantation	NA

PART-IV (Reclamation of the area worked under mining/quarrying)

1.	Mining/quarrying work completed	No (Under Progress)
2.	Reclamation work done	NA
3.	Present condition of the area worked/reclaimed	NA

PART-V (Condition stipulated by the Government of India other than mentioned Above)

Sl. No.	Conditions	Compliance
1.	Legal status of the diverted forest shall remain unchanged	Complied
2.	Compensatory afforestation over the non-forest land equal in extent to the forest land being diverted shall be raised and maintained by the State Forest Department from funds realized from the user agency.	175.21 ha in Indireswaram & Peta village, Karnool District, & 3.72 ha Nallakalava village, Karnool District Could not be inspected as it is in Kurnool district of Andhra Pradesh beyond IRO, Hyderabad Jurisdiction. 9.39 ha in Pulicherla village, Nalgonda District could not be inspected due to its location in other district.
3.	The non-forest land which is transferred and mutated in favour of the State Forest Department for the purpose of	Mutated in favour of Forest Department as informed by the User Agency. The Suryapet DFO

Shraw

	compensatory afforestation, shall be declared as Reserved Forest under section-4 or Protected Forest under Section-29 of the Indian Forest Act, 1927 or under the relevant Section(s) of the local Forest Act. The Nodal Officer, Forest (Conservation) Act, 1980, Government of Andhra Pradesh shall report compliance and submit an original copy of Notification to be issued by the State Government in this regard, within six months of this Ministry.	present during inspection could not provide the details of the notification of RF as it is located in other district or other state.
4.	The User Agency shall transfer the cost of raising and maintaining the compensatory afforestation, at the current wage rate, to the State Forest Department.	The User Agency reported compliance.
5.	The State Government shall implement the scheme prepared for 12 ha. Plantation all along the Janpahad-Ravipahad road on both sides with 50 Mts width which is within the mining lease area from realised funds from the user agency.	Partially complied. Plantation on south side of road is not complete. Plantation on north side of road has not been taken up yet. Plantation should have been done in one go, however it is being done in patches.
6.	The State Government shall implement the scheme prepared for plantation in the 1 st bench of the mined-out area over an extent of 6ha (8.5 mts x 7200 Rmt) from funds already realised from the State Government.	The DFO reported that they will comply with condition.
7.	The user agency shall ensure strict adherence to the prescribed topsoil management	It was informed that the topsoil being utilized in the plantation.
8.	The State Government shall realised from the user agency the additional amount NPV, if so determined, as per the final decision of the Hon'ble Supreme Court of India and transfer the same to the ad-hoc CAMPA under intimation to this Ministry	Being Complied
9.	The User Agency shall obtain the Environmental clearance as per the provisions of the Environmental (Protection) Act, 1986, if required	The user agency obtained the Environmental clearance vide Letter no.J-11015/375/2015-IA, II(M) dated 05.01.2017
10.	The User Agency either himself or through the State Forest Department shall undertake fencing, protection and afforestation of the safety zone area (7.5	Partially complied. Out of more than 7 km length of mining lease, only 1 km appx. safety zone plantation & fencing completed.



(147)

	meter strip all along the outer boundary of the area identified to undertake mining), at the project cost	
11.	The User Agency either himself or through the State Forest Department shall undertake afforestation on degraded forest land, one and half time in extent to the area used for safety zone	8 Ha of DFL in Compt.No.43, Veerlapalem RF of Nalgonda District identified for plantation.
12.	The period of diversion of the said forest land under this approval shall be for period co-terminus with the period of the mining lease proposed to be granted under the Mines and Minerals (Development & Regulating) Act, 1957, or Rules framed under, subject to a maximum period of 30 years	The period of Mining lease was extended vide Proceeding No.484/M2/2007 dated 09.05.2017 upto 50 years from date original grant of Mining Lease i.e., 28.12.2013 to 27.12.2063.
13.	User Agency either himself or through the State Forest Department shall undertake gap planting and soil & moisture conservation activities to restock and rejuvenate the degraded open forests (having crown density less than 0.4), if any, located in the area within 100m. from outer perimeter of the mining lease.	SFD & UA to jointly comply with this condition.
14.	The user shall undertake de-silting of the village tanks and other water bodies located within five km from the mine lease boundary so as to mitigate the impact of siltation of such tanks/water bodies, whenever required	Complied. The User Agency reported compliance by undertaking de-silting work.
15.	The user agency shall undertake mining in a phased manner after taking due care for reclamation of the mined over area. The concurrent reclamation plan shall be executed by the User Agency from the very first year, and an annual report on implementation thereof shall be submitted to the Nodal Officer, Forest (Conservation) Act, 1980, Government of Andhra Pradesh and the Addl. Principal Chief Conservator of Forests (Central), Ministry of Environment & Forests, Regional Office (Southern Zone), Bangalore. If it is found from the annual report that the activities indicated in the concurrent reclamation plan are not being executed by the user agency, the Nodal Officer or the Addl. Principal Chief	The User agency reported they will comply with the condition. Mining in phased manner is in progress and the process of reclamation is yet to start in the lease area.



	Conservator of Forests (Central) may direct that the mining activities shall remain suspended till such time, such reclamation activities are satisfactorily executed;	
16	No labour camp shall be established on the forest land;	Complied
17	The user agency shall provide firewood preferably alternate fuel to the labourers and the staff working at the site so as to avoid any damage and pressure on the adjacent forest areas;	Complied
18	The boundary of the mining lease and safety zone shall be demarcated on ground at the project cost, by erecting four feet high reinforced cement concrete pillars, each inscribed with its serial number, forward and back bearing and distance from pillar to pillar;	Complied. Cement concrete pillar has been erected.
19	The forest land shall not be used for any purpose other than that specified in the proposal;	Semi-permanent structure has been erected for the observation and overseeing the mining operation measuring 129 sq. meter including concrete approach road.
20	The State Government shall ensure reclamation of the forest land located in their existing mine. Mining in the forest land proposed for diversion shall be allowed only after the work for reclamation of the mined-out area in their existing mine is initiated and the State Forest Department shall monitor the progress of reclamation works;	Being Complied.
21	Mining may be restricted in the first phase to the area south of road connecting Janapahad-Ravipahad villages. In addition to the normal safety zone, a safety zone of 50-meter width fenced with chain link fence, from the road on the mine side may also be maintained;	Mining is being carried in south side of the road connecting Janapahad-Ravipahad villages. 1.50 km road length is falling under this condition. Out of this 1.5 km, 745 meter length safety zone of 50 meter width & fence is being maintained.
22	Efforts may be made by the user agency to obtain consent of the residents of the Ravipahad village and construct an alternate road to the north of the proposed mining lease after obtaining necessary approvals. Permission for mining in the 50 meter safety zone, the	The user agency reported that they will comply with the condition. Currently, user agency focused on mining in South Zone of road only.

Sharma

	existing road and any area to the north of the existing road, can be considered, after the alternate road is formed;	
23	Any other condition that the Southern Regional Office of this Ministry, Bangalore and State Government of Andhra Pradesh may stipulate, from time to time, in the interest of conservation, protection and development of forests & wildlife;	No additional conditions were imposed by the Regional Office
24	The user agency shall submit annual report on status of compliance to conditions stipulated in this approval to the concerned Regional Office of this Ministry and the State Government of Andhra Pradesh;	Not complied.
25	The User Agency and the State Government shall ensure compliance to provisions of the all Acts, Rules, Regulations and Guidelines, for the time being in force, as applicable to the project.	Being complied

PART-VI

(Condition informed by the State Government in addition to the Government of India's condition and other steps taken to preserve forest, wildlife and prevent soil erosion, etc.)

Nil

PART-VII

1.	Whether any Committee has been formed for monitoring of the action on the conditions stipulated	NA
2.	If no, give reasons. If yes give details of the committee	NA
3.	Reports of the monitoring committee if any	NA

Part-VIII

1.	Abstract reports of inspection of forest if any	NA
2.	Remarks of the Addl.PCCF (C) in regard to progress of the action on the stipulated conditions	

Sharma

3.	Effect of the project on forests and wildlife	Due to the active mining (Open Cast) the vegetation cover is removed.
----	---	---

Bhavar
16.08.22

Shri. Kailash Bhimrao Bhawar IFS
Assistant Inspector General of Forest (C)

Part - VIII, Sl. No. 2 :

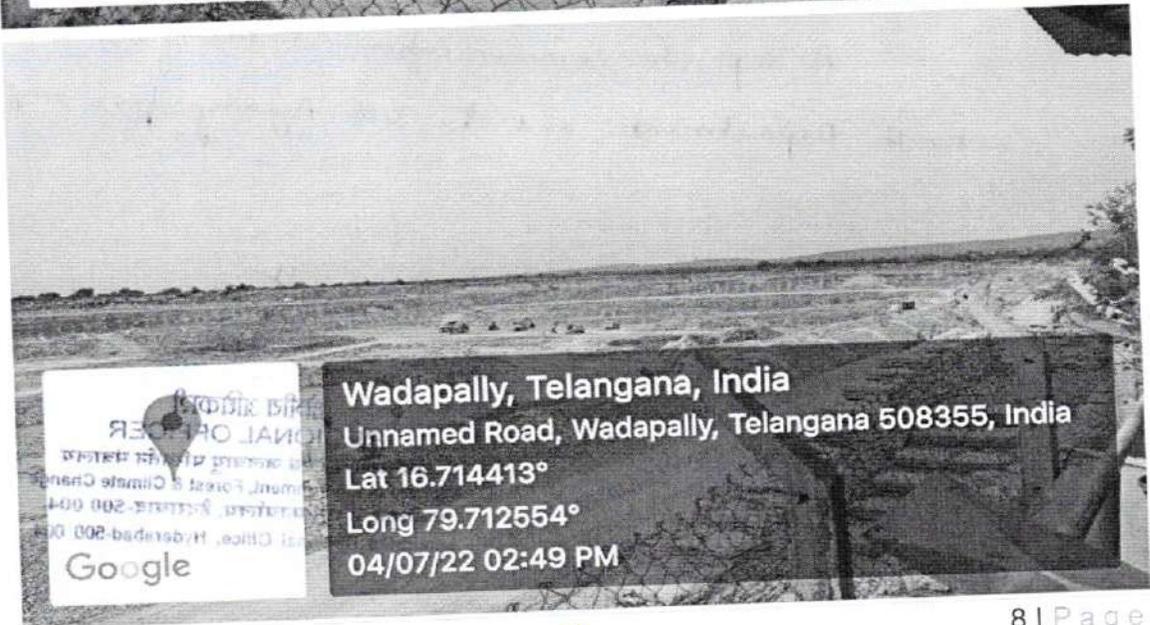
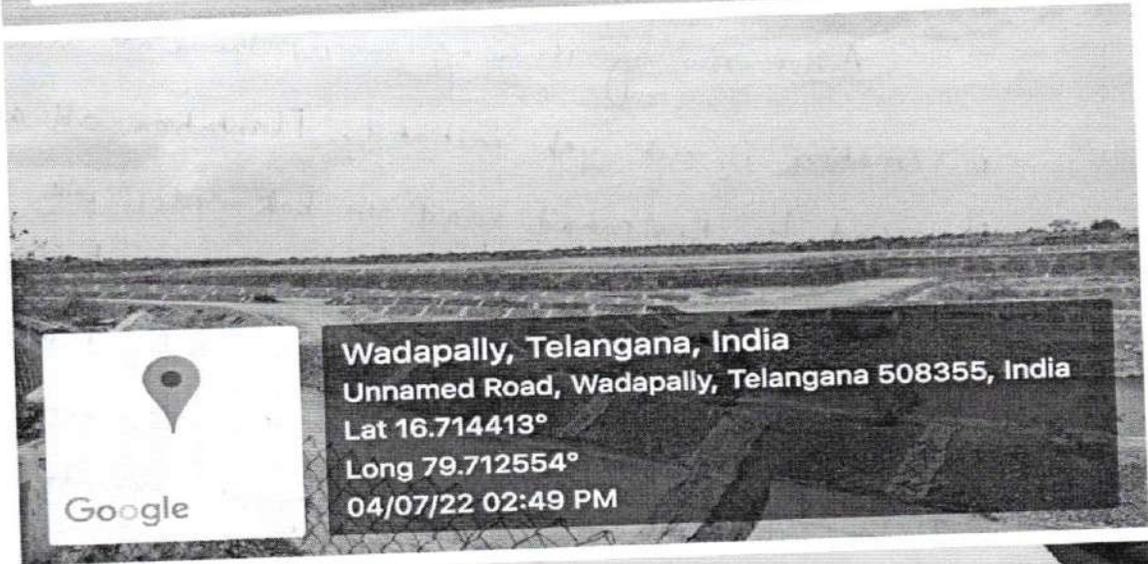
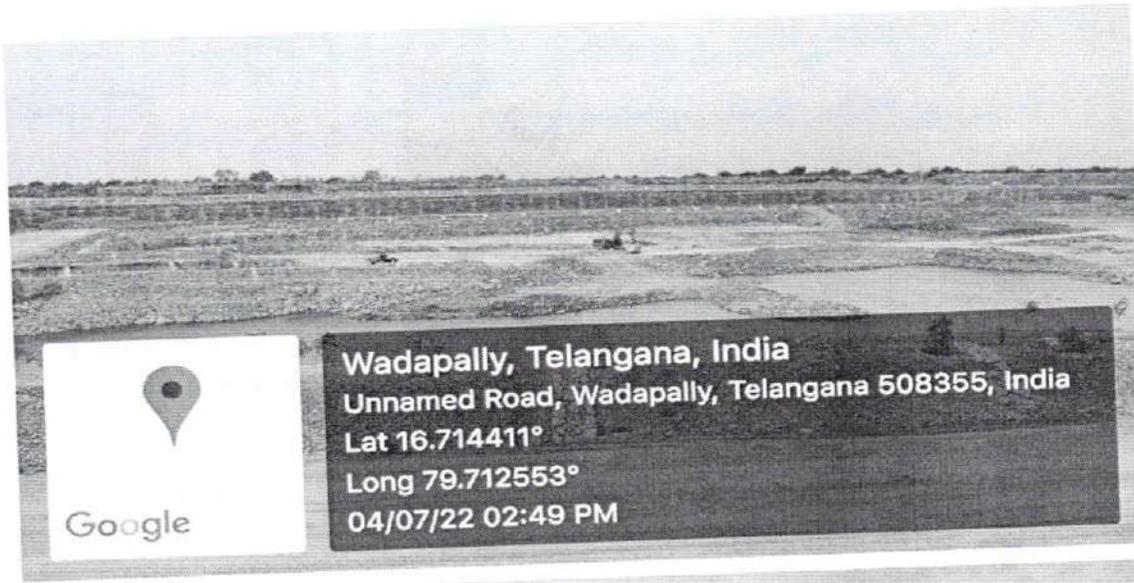
Active mining is going on in the lease area and hence reclamation is not yet initiated. Plantation all along the Janpahal to Ravipahal road on both sides with 50 m width is completed partially. Remaining area has to be planted by the State government using the funds realized from the user agency. Fencing and plantation in safety zone area (7.5 m strip all along the ML boundary) is also done partially.

A separate communication is being sent to the State Forest Department and the User Agency for compliance.

Bhavar
22/08/2022

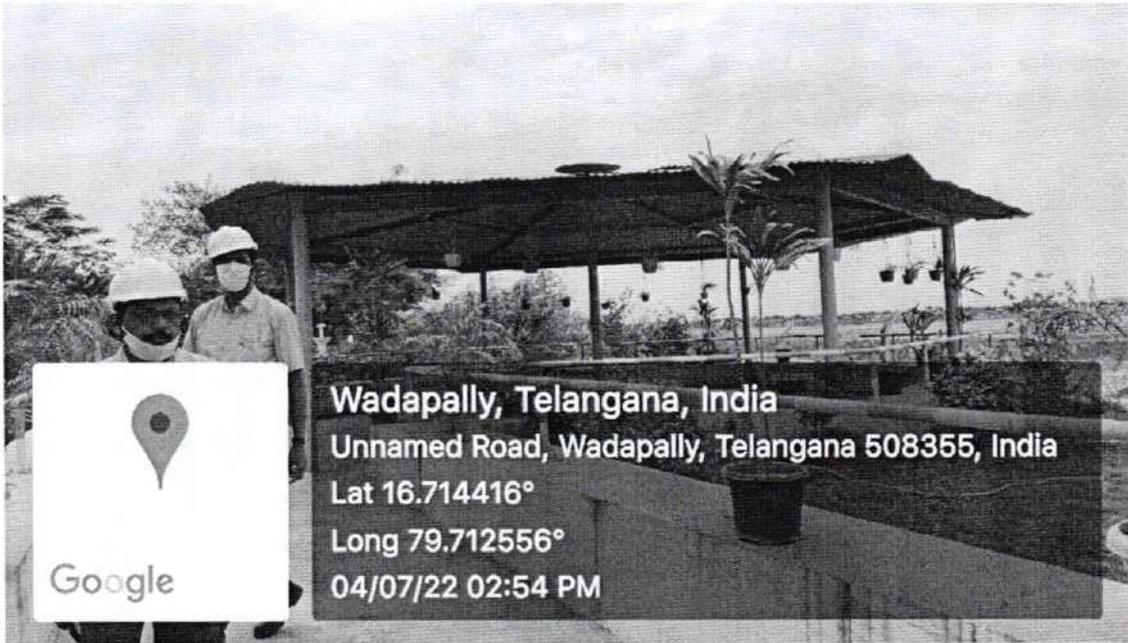
क्षेत्रीय अधिकारी
REGIONAL OFFICER
पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय
Ministry of Environment, Forest & Climate Change
एकीकृत क्षेत्रीय कार्यालय, हैदराबाद-500 004.
Integrated Regional Office, Hyderabad-500 004.

Plate-1: Mining operation underway



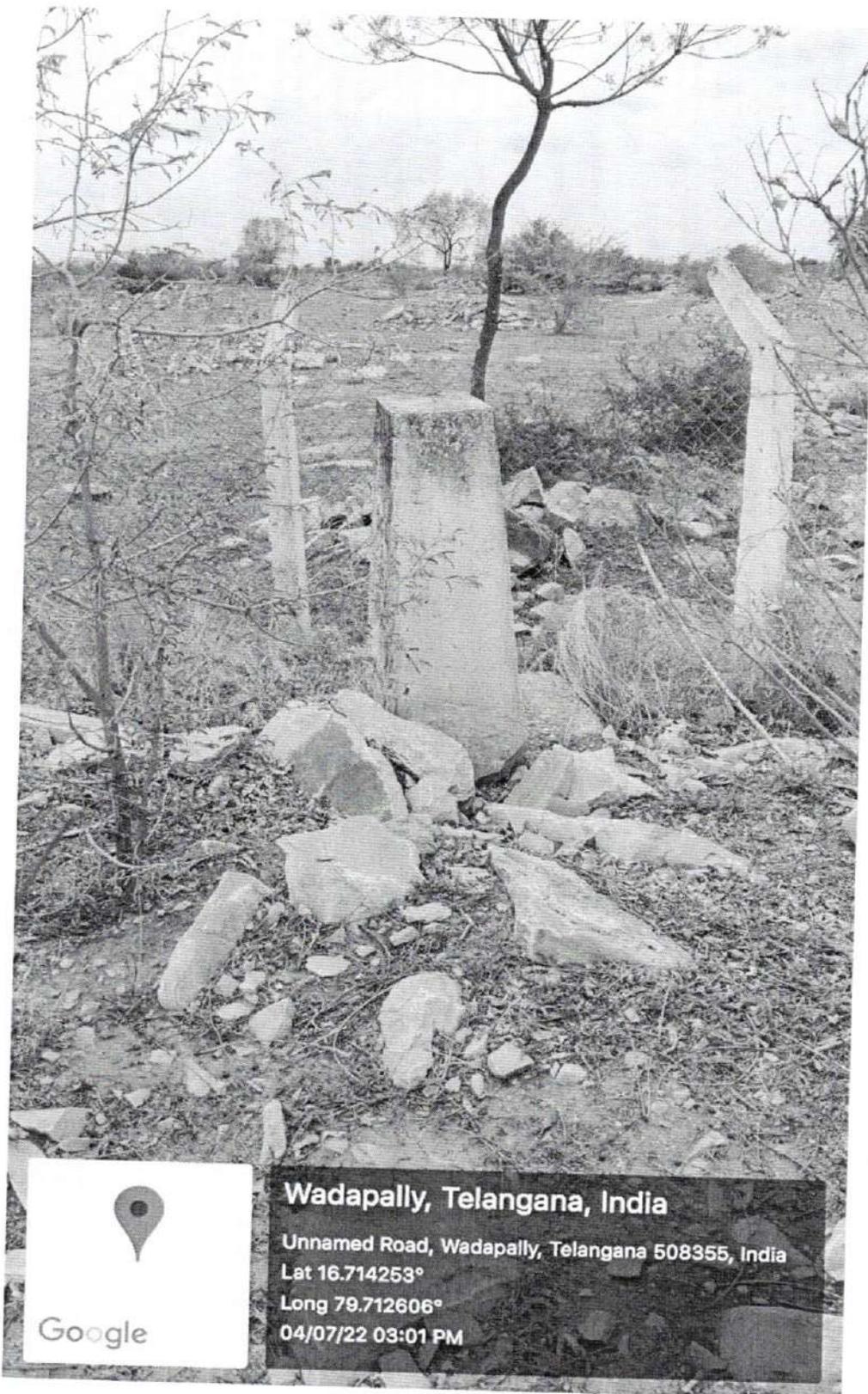
Signature

Plate-3 Semi-Permanent structure with approach path for observation and monitoring purpose



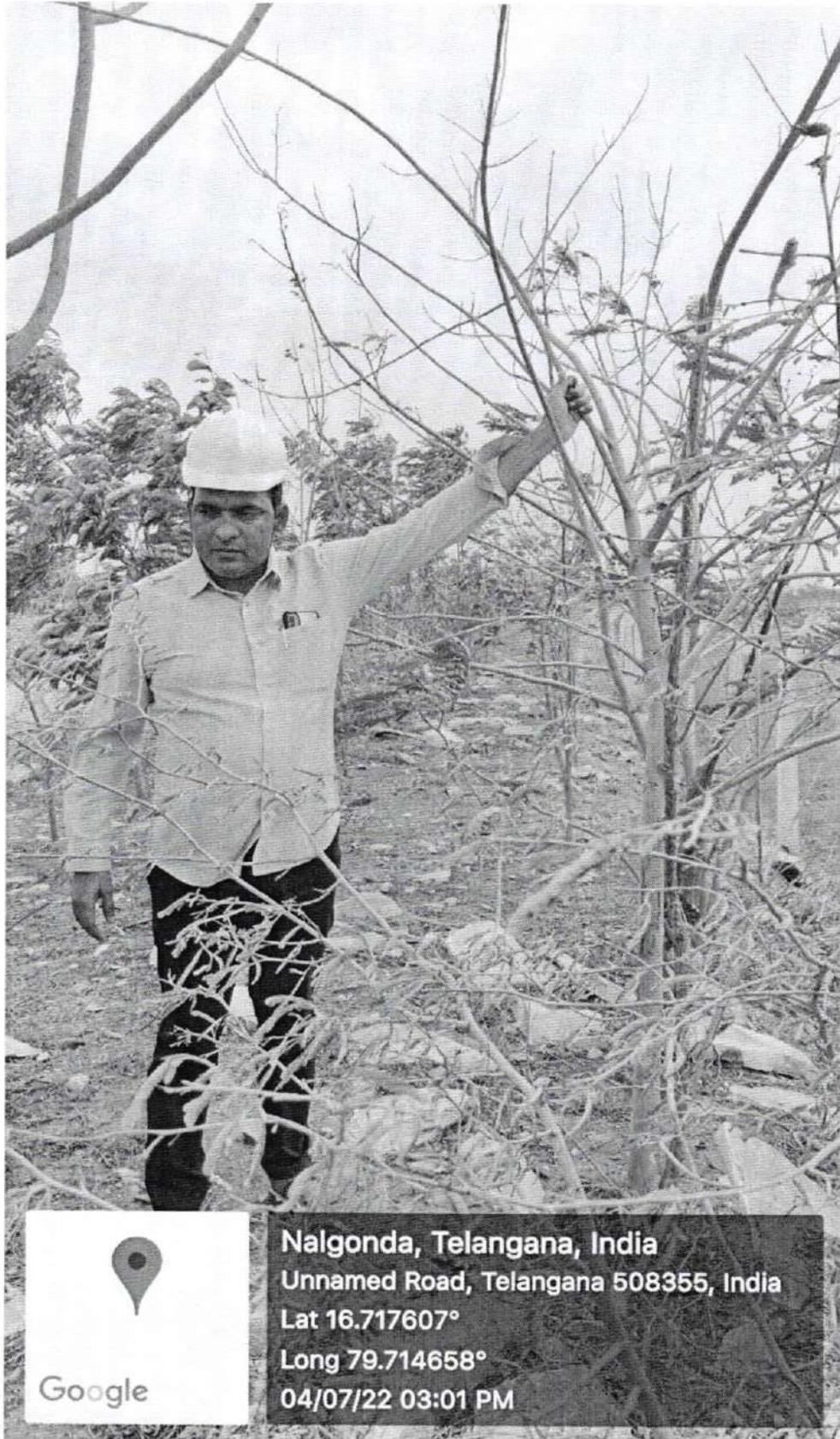
Sharma

Plate-4 Demarcation pillar, fencing along safety zone



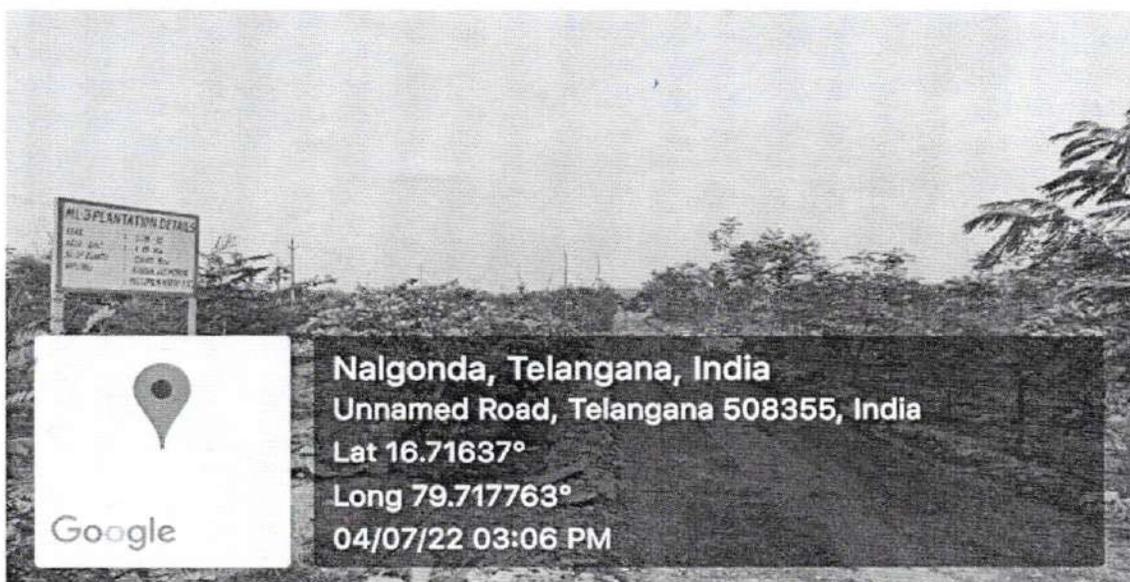
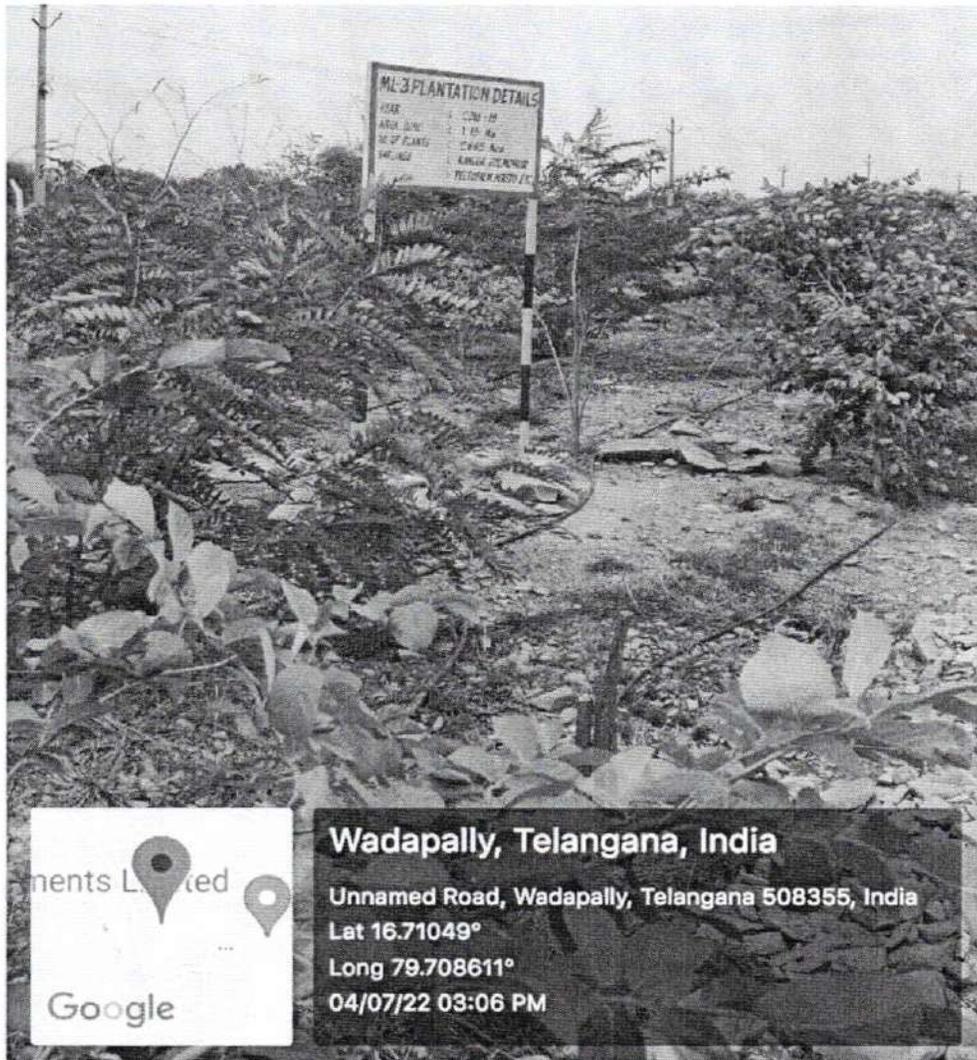
Handwritten signature

Plate-5: Safety zone plantation along the boundary of Mining lease along fencing



Sharma

Plate-6: Safety zone plantation along the road falling in mining lease connecting Ravipahad village to Janpahad village



Shraw 2

SITE INSPECTION REPORT ON THE COMPLAINT SUBMITTED BY SRI PASUPULETI SURESH BABU AGAINST ILLEGAL LIMESTONE MINING OPERATIONS OF M/S DECCAN CEMENTS LIMITED (M/S DCL) IN BHAWANIPURAM ML NO.3 EXTENT OF 183.11 HA, SITUATED IN COMPARTMENT NO. 26 & 27 OF SAIDULANAMA RESERVED FOREST, JANPAHAD VILLAGE, PALAKAVEEDU MANDAL, SURYAPET DISTRICT OF TELANGANA STATE.

As per the directions of DGF & SS issued vide D.O. No. 2/DGF&SS/2023 dated 22.02.2023 enclosing therewith a complaint submitted by Shri Pasupuleti Suresh Babu dated 01.02.2023, the undersigned has carried out a detailed site inspection of the mining leases 1, 2 & 3 of M/s Deccan Cements Limited (Bhawanipuram Limestone mining leases) situated in Compartment No. 26 & 27 of Saidulanama Reserved Forest, Janpahad village, Palakaveedu Mandal, Suryapet district of Telangana state on 02.03.2023 along with the Conservator of Forests, Yadadri Circle, DFO, Suryapet and the representatives of M/s Deccan Cements Ltd.

Brief contents of the complaint:

Shri Pasupuleti Suresh Babu in his complaint dated 01.02.2023 addressed to the Hon'ble Union Minister for Ministry of Environment, Forest & Climate Change and the Hon'ble Union Minister of State for Ministry of Environment, Forest & Climate Change, alleged that M/s Deccan Cements Limited is carrying out Limestone mining in Bhawanipuram Limestone ML-3 in violation / non-compliance of certain conditions of the Stage-II clearance given under the Forest (Conservation) Act, 1980. It is submitted that, MoEF&CC while granting approval for diversion of forest land for limestone mining in Bhawanipuram Limestone mine ML-3, imposed the condition in Stage-I as well as Stage-II approval *i.e.*, ***"The State Government shall ensure the reclamation of the forest land located in their existing mine, mining in the forest land proposed for diversion shall be allowed only after the work of reclamation of the mined out area in their existing mine is initiated and the State Forest Department shall monitor the progress of the reclamation work"***. The complainant further submitted that the reclamation of existing mining lease areas is not done, but the mining operations in ML-3 are started by M/s Deccan Cements Limited, thus not complied with the above condition and also not done reclamation on their existing other two mines (ML-1 & ML-2). The complainant therefore requested in his complaint to take cognizance of his submissions and pass

such orders to stop the illegal Limestone mining operations in Bhawanipuram limestone ML-3 / revoke all forest clearances until the compliance of the conditions imposed by the FAC and MoEF&CC, New Delhi, initiate reclamation of their existing mining leases ML-1 and ML-2 immediately as per the guidelines / conditions imposed by the Ministry. He further requested to impose penal compensation / fine as per the FCA, 1980 for the non-compliance of the conditions imposed by the Ministry on the User agency.

Brief facts about Bhawanipuram Limestone Mining activity by M/s Deccan Cements Limited:

M/s Deccan Cements Limited had obtained diversion of forest lands for the following 3 different mining leases:

Sl. No.	Mining Lease	Extent of Forest land	Stage-I	Stage-II	State Govt. G.O.	Remarks
1.	ML-1	22.5 ha	23.05.1991	25.09.1991	02.11.1991	Forest land was handed over back to the Forest Department during the year 2000 after completion of mining and reclamation.
2.	ML-2	73.93 ha	07.01.1997	23.02.1998	05.05.1998 & 15.09.2021	Mining under progress. About 9.19 ha is converted into waterbody during 2014 as per the progressive mine closure plan.
3.	ML-3	183.11 ha	21.02.2012	13.09.2013	09.10.2013	Mining under progress. Mining activity commenced w.e.f. 23.03.2015.

ML-1:

The mining lease-3 comprises of 22.5 ha of forest land. MoEF&CC vide its letter dated 25.09.1991 accorded final approval for diversion of 22.5 ha of forest land for renewal of mining lease in favour M/s Deccan Cements Limited for a period of 10 years. The user agency after carrying out mining and reclamation had handed over the forest land to the State Forest Department. As per the mining plan (copy enclosed as **Annexure-I**) submitted by the user agency, reclamation of the mined-out area has to be done by way of part of the area is proposed for backfilling and rest of the area left as it is to serve as a water reservoir for pisciculture.

The ML-1 was monitored by the AIGF (Central), IRO, Hyderabad on 04.07.2022 and reported under the heading 'reclamation work done' that 8.5 ha is maintained as water body, 6.5 ha has been backfilled and planted up and the remaining 7.5 ha is unbroken. Around the mine, planting of *Pongamia* species was done. A copy of the monitoring report is enclosed for kind reference (Annexure-II).

ML-2:

Mining lease was granted over an area of 73.93 ha by the state government. MoEF&CC vide its letter dated 07.01.1997 accorded in-principle approval and vide letter dated 23.02.1998 accorded final approval for diversion of 73.93 ha of forest land for limestone mining lease in favour M/s Deccan Cements Limited. Mining activity is under progress in this lease currently.

ML-3:

Mining lease was granted over an extent of 183.11 ha by the state government. MoEF&CC vide its letter dated 21.02.2012 accorded in-principle approval and vide letter dated 13.09.2013 accorded final approval for diversion of 183.11 ha of forest land in favour of M/s Deccan Cements Limited for limestone mining in Compartment No. 26 & 27, Saidulanama RF. The user agency vide their letter dated 23.03.2015 addressed to Controller General, IBM, Nagpur intimated about opening of new mine Bhawanipuram Limestone Mine-3 on 23/03/2015. It indicates that the mining activity in ML-3 was started w.e.f. 23.03.2015 (copy enclosed as Annexure-III). The mining activity is under progress presently.

Observations on the reclamation in ML-1 & ML-2:

ML-1:

As per the mining plan copy given by the User agency, the proposal for reclamation of land affected by mining activities include, part of the pit will be backfilled and the balance void shall be used as water reservoir. It would be used for irrigation and other domestic needs of surrounding villages. The water reservoir can also be used for developing Pisciculture, picnic spot with boating facilities etc.



There is no activity noticed during the inspection within the lease area of ML-1. Part of the area in which mineral was extracted in the past is kept as a waterbody. In some portion of the lease, dumping of waste material is noticed on which some tree growth (predominantly of *Prosopis* species) is existing. Remaining portion of the mining lease appears to be not worked in the past. However, the water body is not being used for pisciculture and there is no boating activity. The user agency and the local DFO informed that these activities being non-forestry in nature, the same are not implemented. Thus, the reclamation activities appear to be commensurate with the mining plan of the ML-1.

ML-2:

As per the Review of Mining Plan and Progressive Mine Closure Plan pertaining to Bhawanipuram limestone ML-2 submitted by the user agency, it is recorded that "The mine will reach a stage of final closure in 2026. Even after exhaustion of mineral in the mine, it will not be reclaimed to its original topography since there is no waste rock available for backfilling. Instead, the following methods will be implemented, as it was done in the adjoining lease.

- The entire mined out pit covering 61.576 ha (at the end of all the mining operations in the area) will be converted into a water body as there is no backfilling material is available in the lease or generated during the course of mining operations.
- All benches will be dressed up for any loose overhangs and stabilize before discontinuing the mining operations.
- Plantation will be carried out all along the lease periphery buffer zone of 7.5m and approach roads.
- Plantation will also be taken up on the top benches. Garland drains will be made all around the lease area.
- No permanent structure will be constructed within the lease as stipulated by MoEF&CC. Hence, no buildings or structures will be left over at the time of closure.
- Watch and ward will be maintained to prevent miscreants /unauthorized people entering the area.



- Proposal for reclamation of land affected: No reclamation and rehabilitation programme is proposed, since the material excavated in benches would be developed in subsequent mining plan period. As such, reclamation of land affected in current modified mining plan period does not arise (copy of the review of mine plan and progressive mine closure plan is enclosed as Annexure-IV).

The user agency has submitted a copy of the compliance report dated 01.12.2017 which is addressed to Conservator of Forests (Central), MoEF&CC, Regional Office, South Eastern Zone wherein against the condition of reclamation of the mined-out area, it was reported that “as per the IBM approved Mining plan, the mined-out area shall be converted into waterbody. An extent of 8.9 ha is already made waterbody” (copy enclosed as Annexure-V).

During the site inspection of ML-2, it is noticed that about 9.0 ha of lease area in which mining activity is completed is retained as a waterbody and the waterbody area is demarcated by way of small earthen bund and with RCC pillars. Along the lease periphery, around 7 to 10m width is maintained as a safety zone and forestry tree species are planted which are being irrigated using drip irrigation system. The entire lease boundary is demarcated using chain-link fencing / boundary walls. There are no permanent structures constructed within the lease boundary of ML-2 except a temporary observation shed. Representative of the User agency informed that the waterbody was created in 9.19 ha after extraction of mineral ore in that area during the year 2014. These activities are found to be in tune with the reclamation mentioned in the Progressive Mine Closure Plan for the mining plan period 2020-21 to 2024-25.

As per the Form-C (Notice of intimation of opening of mine) submitted under Rule-22 (1), 22 (2), 25 and 49 of MCDR, 1988 by the user agency to the Controller General, IBM, Nagpur, the ML-3 mine was opened on 23.03.2015 i.e. after initiation of reclamation of other mines operated by M/s Deccan Cements Limited (ML-1 & ML-2).

The specific condition (vide no. xx) imposed in the Stage-II approval accorded for the diversion of 183.11 ha of forest land for the ML-3 in favour of M/s Deccan Cements Limited indicates “mining in the forest land proposed for diversion shall be allowed only after the work for reclamation of the mined-out area in their existing mine is *initiated* and the State Forest Department shall monitor the progress of reclamation works. On enquiry with the CF and the DFO, Suryapet regarding monitoring of reclamation by the user agency, it is given to understand



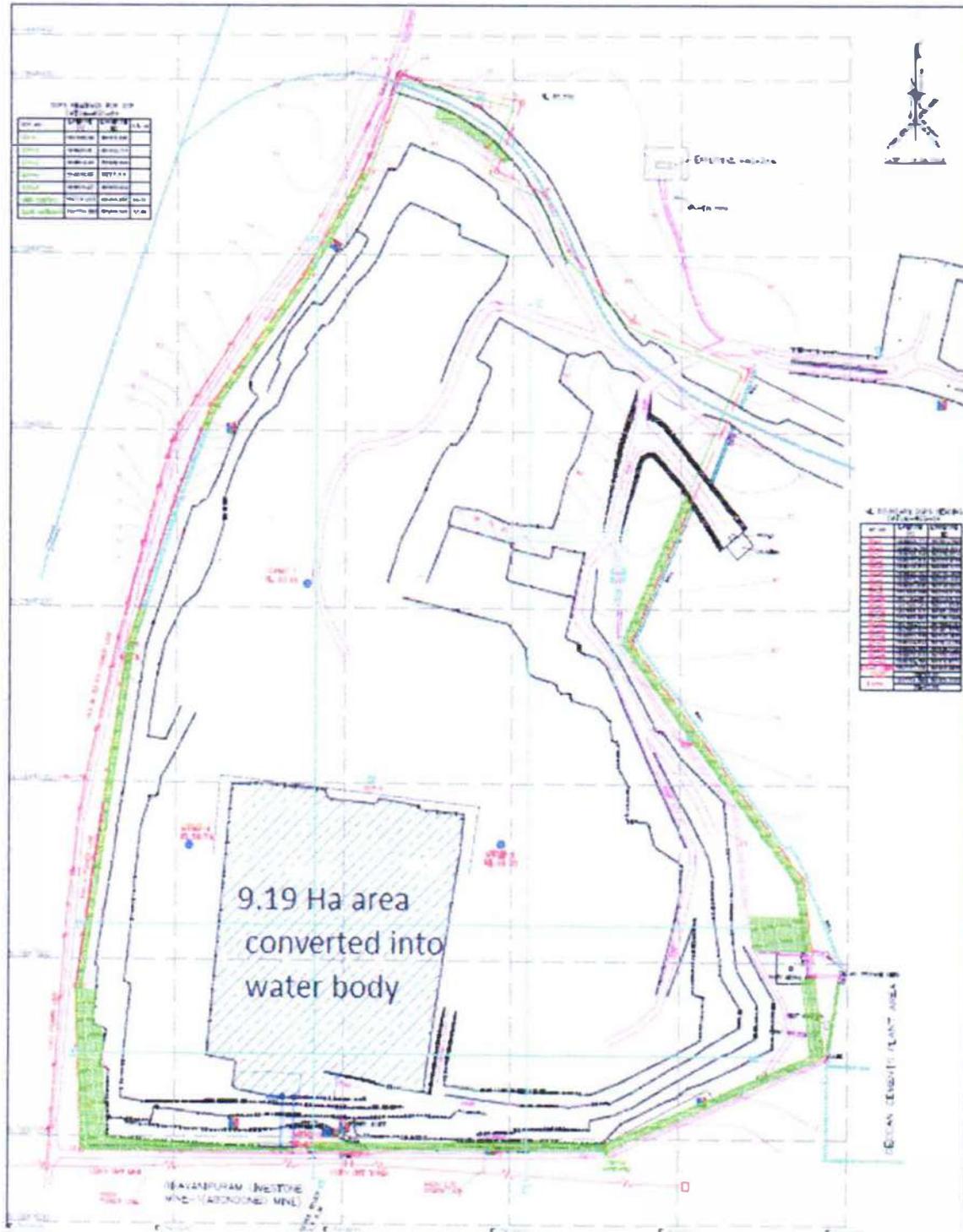
that the State Forest Department had inspected the mining lease areas on different occasions, however, no specific monitoring reports are prepared and submitted. Based on the interactions held with the User agency, State Forest department officials, records produced and perusal of the time series Google Earth images of the mining leases of M/s Deccan Cements Limited, located in Saidulanama RF indicated that reclamation activities such as creation of water body, plantation along the periphery of the mining lease are already initiated in ML-2 and creation of waterbody, backfilling and planting and peripheral plantation have been taken up within the ML-1 as a part of reclamation of the mined out area.

Status of court cases as on 01/03/2023 submitted by the user agency is enclosed as **Annexure-VI.**

The photographs taken during the site inspection are enclosed as **Annexure-VII.**


(Dr. G. Trinadh Kumar), IFS
Inspector General of Forests (Central)
IRO, Hyderabad
03/03/2023

Mining Plan of Bhavanipuram Limestone Mine Lease-2 of M/s DCL



Google earth image of Mining Plan of Bhavanipuram Limestone Mine Lease-2 of M/s DCL





Mined out area to an extent of 9.19 Ha converted into water body in ML-2



Safety Zone plantation which is provided with Drip Irrigation



Stone wall and chain link fencing to protect the Mining Lease boundary (ML-2)



Safety Zone plantation in ML-2



Safety Zone plantation in ML-3



Plantation in 50 m width buffer along the existing public road passing through ML-3



Drip irrigation to the buffer plantation



Plantation in 50 m width buffer along the existing public road passing through ML-3

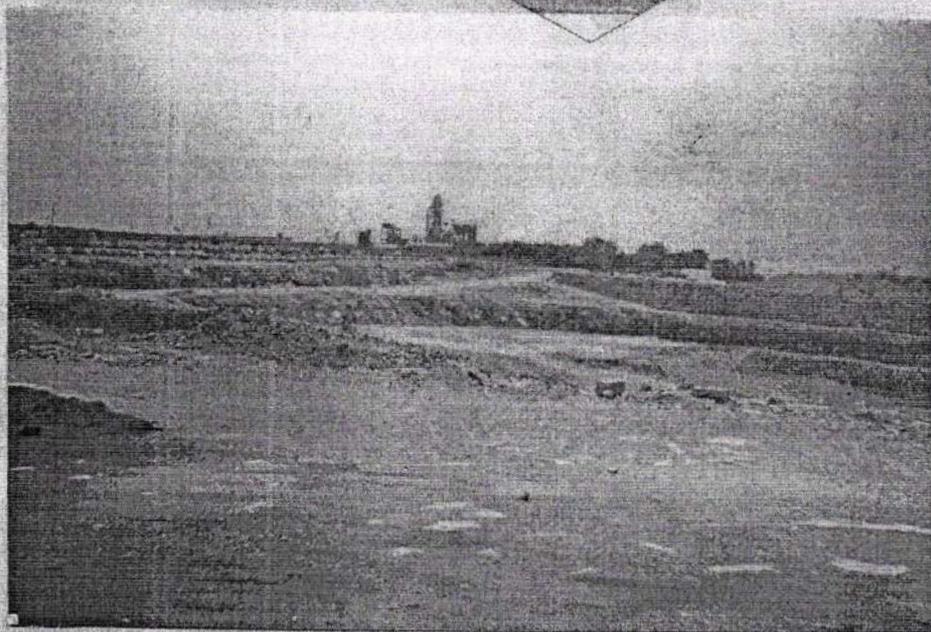


Mining activity (Mine pit, benches) within ML-3

DECCAN CEMENTS LIMITED HYDERABAD

MINING PLAN PERTAINING TO THE LEASEHOLD OF
BHAVANIPURAM LIMESTONE MINE NEAR MAHANKALIGUDEM
NALGONDA DISTRICT : ANDHRA PRADESH

(Area : 22.55 Hectares/55.71 Acres)



Prepared by

Dr.P.K.RAMAM
Mining Geological Consultant
RQP/HYD/003/87/A



For **Deccan Cements Limited**

Shubho
Authorised Signatory

138:

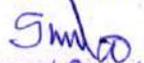
4.7. Conceptual Ultimate pit limit: (Plate.8)

A conceptual plan showing ultimate pit limit has been presented vide plate No.8. The total length of the ultimate pit is 720 m approximately, and width is 300 m. In all three benches would have been developed and the ultimate floor level is projected to be around 47 m. In otherwords, the entire limestone bearing area that is amenable for working, leaving the statutory requirements has been conceived for mining and the ultimate pit limit defined. In both the places where there are dumps now, there is hardly any scope for economic working due to physical constraints around them.

In the present operative pit, a borehole has been drilled from the floor level upto 31 m depth. The entire thickness is found to be made up of purple shale with Total Carbonate content gradually depleting from about 60 to 5%. It is thus established beyond doubt that the purple shale, once intersected, is indicative of the termination of the productive limestone horizons. The pit slope angle eventually shall be kept around 60°. In fact it may be even sub-vertical as the strata is massive and there is no scope for slope failures.

..../-

for Deccan Cements Limited


Authorised Signatory

:39:

Only a part of the area is proposed for backfilling and the rest of the area left as it is to serve as a water reservoir for Pesi-culture. Along the perimeter of the pit, green belt development has already been initiated and the same shall be continued. Once the mining operations are over in this stretch of land, it is possible to visualise that there will be a pit with an even floor level of 47 m with the outer embankment of the pit sustaining greenery. A longitudinal section along central part of the (Approximate) ultimate pit has been drawn and the same is incorporated in Plate-8. One tranverse section also has been drawn from 430° W grid point to show the configuration of the ultimate pit. The extending dumps are almost stabilised now and their extensions shall also be stabilised and green belts developed on them.

..../-

:73:

iii) Human settlements:

It has already been explained that mining shall have only a beneficial impact on the human settlements in the form of gainful employment, better living conditions etc. Their life style may not have changed much but a sort of awareness/knowledge has crept into them about industry, development and the need for improving living standards etc.

iv) Recreation facilities:

Cinema is the main recreation available at Neredicherla.

13.3. Environmental Management Plans (EMP)

i) Storage and preservation of top soil:

The area is essentially a rocky terrain. There is no top soil. There is, therefore, no scope/provision for storage and utilisation of top soil.

ii) Proposal for reclamation of land affected by mining activities during and at the end of mining lease period:

Workable limestone reserve has been established upto a maximum depth of about 20 m from the ground level. Depth of working ranges between 12 and 20 m from the pre-mining landscape (i.e. present ground level). There are two ways of tackling the reclamation of the land affected by mining.

..../-

For Deccan Cements Limited

Shubho
Authorised Signatory

:74:

One of the methods is to resort to back-filling and the other one is to leave the mined out land as it is, for storing the meteoric precipitation. It may not be possible to resort to complete back-filling because there may not be sufficient rejects and bringing material from elsewhere is not advisable. About 18 hectares of area will be subjected to land degradation. Part of the pit will be back-filled and the balance void shall be used as water reservoir of about 15 - 20 m depth, capable of storing about 3 million cu.m of water. The bottom of the proposed reservoir/lake shall be lined with impervious material to prevent water from seepage. It would be used for irrigation and other domestic needs of surrounding villages. Due to the presence of this water body, the flora and fauna are expected to flourish in the area. The water reservoir can also be used for developing pisciculture. It can also be made into a picnic spot with boating facilities.

- iii) In case of forest programme of phased compensatory afforestation;

The Mining Lease area is situated in Saidulnama Reserve Forest (Compartment No.27). The Company has got approval for holding only 22.55 hectares of the area for mining. Equivalent

..../-

(iv)

REVIEW OF MINING PLAN
(Submitted under Rule 17(3) of MCR, 2016)

And

PROGRESSIVE MINE CLOSURE PLAN
(Rule 23 B, MCDR 2017)

MINING PLAN PERIOD - 2020-21 TO 2024-25
Of

BHAVANIPURAM LIMESTONE MINE (ML-2)

(MINING LEASE Letter vide G.O Ms.No.15. Dated.6-01-2000;
Area: 73.93 Ha or 182.80 Ac)

MAHANKALIGUDEM (V), PALAKEEDU MANDAL, SURYAPET DIST,
TELANGANA STATE

IBM Registration No: IBM/1029/2011

Forest	Area (ha)	Non- Forest	Area (ha)
Reserve forest	73.93	Govt.Waste land	Nil
Protected forest	Nil	Govt. Grazing Land	Nil
Wild life sanctuary	Nil	Pvt.Agricultural Irrigated land	Nil
Bird sanctuary	Nil	Pvt.Agricultural non-Irrigated land	Nil
Others (specify)	Nil	Pvt. Other land	Nil
		Others (Specify)	Nil

CATEGORY of MINES: "A" Category

M/s DECCAN CEMENTS LIMITED
(TEXT, ANNEXURES & PLATES)

Name of the QP: D.Kalyana Chakravarthy.,
C/o Deccan cements Limited.,
"Deccan Chambers, 6-3-666/B, Somajiguda
Hyderabad - 500 082, Telangana State.



<u>Registered office:</u>	<u>Regional office:</u>	<u>Works:</u>
"Deccan Chambers", 6-3-666/B, Somajiguda, Hyderabad - 500 082, phone:040-23310168, 23310552, 23310561 Fax: +91(40) 23318366	"Deccan Chambers", 6-3-666/B, Somajiguda, Hyderabad - 500 082, phone:040-23310168, 23310552, 23310561 Fax: +91(40) 23318366	Bhavanipuram, Janpahad P.O., Raviphad village, Palakeedu Mandal, Suryapet District, Telangana State, Pin Code -508218

October, 2019

for Deccan Cements Limited

S. W. D.
Authorised Signatory

Since commencement of Mining in the lease area till end of Dec 31, 2017 a total of 55.50 ha of surface area has been broken up with the development of maximum 4 benches. At the end of the proposed SoM it will be 58.30 ha.

With the implementation of the present proposals under submission (ending 2020) the mine will reach a stage of Final Closure in 2026. Even after exhaustion of mineral in the mine, it will not be reclaimed to its original topography since there is no waste rock available for backfilling. Instead, the following measures will be implemented, as it was done in the adjoining lease.

- The entire mined out pit covering 61.576 ha (at the end of all the mining operations in the area) will be converted into a water body as there is no back filling material is available in the lease or generated during the course of mining operations.
- All benches will be dressed up for any loose overhangs and stabilized before discontinuing the mining operations.
- Plantation will be carried out all along the lease periphery buffer zone of 7.5m, and approach roads.
- Plantation will also be taken up on the top benches.
- Garland drains will be made all around the lease area.
- No permanent structure will be constructed within the lease as stipulated by MoEF. Hence no buildings or structures will be left over at the time of closure.
- Watch and ward will be maintained to prevent miscreants/ un authorized people entering the area.



i) Proposal for Reclamation of land affected.

No Reclamation & Rehabilitation programme is proposed, since the material excavated in benches would be developed in subsequent Mining plan period. As such reclamation of land affected in current Modified Mining Plan period does not arise.

Datta

Datta

76

For Deccan Cements Limited

Smta
Authorised Signatory

6.5.8 Updated estimated mineral reserve/ resources in different categories of UNFC (as on 24.06.2019)

	UNFC code	Qty.in million tonnes	Grade/Wt. Avg. Grade
A. Total Mineral Reserves			The average grade weighted against tonnage is 46.93%CaO & 11.56 SiO₂ .
Proved Mineral Reserves (G1)	111	5.390	
Probable Mineral Reserves (G2)	121 & 122	-	
	Total A	5.390	
B. Total Remaining Resources			
Feasibility Mineral Resource	211	3.026	
Prefeasibility Mineral Resource	221 & 222	-	
Measured Mineral Resource	331	-	
Indicated Mineral Resource	332	-	
Inferred Mineral Resource	333	-	
Reconnaissance Mineral Resource	334	-	
	Total B	3.026	
Total Reserves + Resource(A+B)		8.416	

The difference in quantum was the consumption from 2016 to 2018. As per exploration carried out till date in the area the limestone is found to be having CaO % 43.9 & SiO₂ 13.5%. The Reserves/Resources has been estimated taking into account 39% of CaO & 23.5% SiO₂.

6.5.9 Addition in mineral reserve/ resources in different categories of UNFC:

0.45 million tonnes are added due to exploration of 6 core boreholes in the western side of the ML. No additional reserves / resources in different categories of UNFC.

6.6 Broadly indicate the future programme of exploration with due justification (duly marking on Geological plan year wise location in different colours) taking into consideration the future tentative excavation programme planned in next five years as in table below

35 Core Boreholes is proposed in the plan period. The boreholes will be drilled upto the end of the mineralized area to know the actual shale contact. The details of the proposed boreholes are given below:

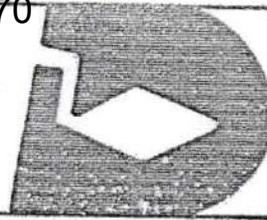
Proposed Programme of Exploration by Drilling

Year	Total Meterage (Core drilling)	No. of Core Drill holes (DDH)
2020-21 to 2024-25	Upto end of the mineralisation	35 Proposed Borehole locations are given in Annexure-XVI A

6.11 Broadly indicate the future programme / proposals for compliance of Rule 63 of MCDR 2017 in regard to Preservation of Cores, etc.

Meter wise samples of the Core bore holes are reserved in the tin core boxes with proper identity & sequence. Preservation will be done until receipt of directives from the Govt.

ANNEXURE - III 70

DECCAN CEMENTS LIMITED

WORKS : BHAVANIPURAM,
JANPAHAD P.O., PIN : 508 218.
NALGONDA DIST. (TS)
Phones : 08683 - 229503, 229504
08683 - 229505, 229507
Fax : 08683 - 229502.
E-mail : dclfactory@yahoo.com
CIN : L26942TG1979PLC002500
Website : www.deccancements.com

Ref:DCL:ML-3:SV:2015/01

23rd March, 2015.

To
The Controller General,
Indian Bureau of Mines,
NAGPUR - 440 001

ANNEXURE - II

Dear Sir,

Sub:- Intimation regarding the opening of new mine under Rule 22(1), 22(2), 25 & 49 - Reg.

We are enclosing herewith a Notice in FORM - C under Rule 22(1), 22(2), 25 & 49 of MCDR 1988 in connection with the opening of new Mine viz. Bhavanipuram Limestone Mine-III of M/s Deccan Cements Limited.

This is for your kind information.

Thanking you,

Yours faithfully,
for DECCAN CEMENTS LIMITED.

(S.VENKATESWARLU)
AGENT (MINES) / VICE PRESIDENT (WORKS)
Bhavanipuram Limestone Mine-III

DCE

Copy to

1. The Controller of Mines, I.B.M., Bangalore,
2. The Regional Controller of Mines, I.B.M., Hyderabad.
3. The Director of Mines & Geology, Hyderabad.
4. The Dy. Director of Mines & Geology, Hyderabad.
5. The Zonal Joint Director of Mines & Geology, Hyderabad.
6. The Asst. Director of Mines & Geology, Miryalaguda.
7. The Asst. Director of Mines & Geology (Vigilance), Suryapet.
8. The District Collector, Nalgonda
9. Office Copy

Received
23/3/15
GOVERNMENT OF TELANGANA
Office of the Assistant Director of
Mines & Geology
Nalgonda - II (Miryalaguda
508 207

Regd office: "Deccan Chambers", 6-3-666/B, Somajiguda, Hyderabad - 500 082.
Phones : 23310168, 23310552, 23310561, 23310593 Fax : +91(40) 23318366 Grams: SETVEL

For Deccan Cements Limited

Authorised Signatory

FORM-C

(Notice of intimation of opening/reopening of mine/change in the name of mine)
(See rule 22(1), 22(2), 25 & 49)

IMPORTANT

Notice in this Form shall be sent so as to reach concerned authorities within 15 days of the date of opening /reopening /change in Name of mine

To

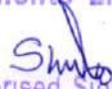
1. The Controller General, Indian Bureau of Mines, Nagpur
2. The Controller of Mines, Indian Bureau of Mines, Bangalore
3. The Regional Controller Mines, Indian Bureau of Mines, Hyderabad
4. State Government concerned

Sir,

1. (i) Name of the mineral worked : Limestone
- (ii) Name(s) of other minerals if any, for which lease has been granted: : Not applicable
2. (i) Name of the Mine : Bhavanipuram Limestone Mine-III
- (ii) Change in the name of mines, if any; (indicate old name and reason of change) :
3. Name and address of the lessee/owner: : M/s. Deccan Cements Limited
4. Ownership of the mine : Public Sector
(a) Public Sector (b) Joint Sector (c) Private Sector
- 4 A. Date of opening/ reopening of Mine : 23.03.2015
- 4 B. In case of reopening, date of discontinuation:
5. Particulars of the Mining lease (ML):
 - (i) Date of execution : 28.12.2013
 - (ii) Period : 30 Years,
from 28.12.2013 to 27.12.2043
 - iii) Areas under lease : 183.11 hectares

Contd.....2,

For Deccan Cements Limited


 Authorised Signatory

6. Location of the Mining Lease:

- (i) Village : Ravipahad, District : Nalgonda, Taluka/Thasil : Huzurnagar
(ii) Post Office : Janpahad, Police Station : Nereducherla, District : Nalgonda
(iii) Nearest Railway Station : Janpahad , Distance 3 Kms.
(iv) Nearest Rest House/Dak Bangalow : Huzurnagar Distance 40 Km.

7. Name and address of previous owner, if any and the date of abandonment : ----

8. Particulars of Agent Name and address : Sri S.Venkateswarlu
M/s Deccan Cements Limited
Post Box No.1, Miryalaguda,
Nalgonda Dist. 508 207
Telangana

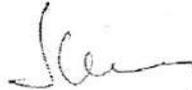
9. Particulars of Mining Engineer employed in the mines: Sri D.Kalyan Chakravarthy

- (i) Qualification : M.Tech. Rock Excavation Engineering
from Indian School of Mines, Dhanbad.
(ii) Date of appointment : 23.03.2015
(iii) Status of employment : Whole time Part-time

10. Particulars of the Manager of the mine: Name and address : Sri D.Kalyan Chakravarthy
M/s Deccan Cements Limited
Post Box No.1, Miryalaguda,
Nalgonda Dist. 508 207
Telangana

11. Letter No. and date through which the mining plan was approved by the Indian Bureau of Mines. : Letter No.AP/NLG/MP/Mn-73/Hyd
Dated: 09.02.2015

Place: Bhavanipuram
Date: 23.03.2015

Signature 
Name in full: S.VENKATESWARLU
Designation: AGENT (MINES)/
VICE PRESIDENT (WORKS)

5x5